

RAJASTHAN JUDICIAL SERVICE RULES, 2010

AS AMENDED UPTO 20.08.2020

G.S.R.No. 81¹. In exercise of the powers conferred by Article 233 and 234 read with proviso to Article 309 of the Constitution of India and all other powers enabling him in this behalf, the Governor of Rajasthan in consultation with the Rajasthan Public Service Commission and the High Court of Judicature for Rajasthan hereby makes the following rules regulating recruitment to the posts in, and the conditions and other matters related to the service of persons appointed to the Rajasthan Judicial Service, namely:-

PART – I - GENERAL

1. Short title, commencement and application.- (1) These rules may be called the Rajasthan Judicial Service Rules, 2010.

(2) They shall come into force on the date of their publication in the Official Gazette.

(3) They shall apply to the members of the service.

2. Status of the Service.- The Rajasthan Judicial Service is a State Service comprising of the cadres of District Judge, Senior Civil Judge and Civil Judge.

3. Definitions.- In these Rules, unless the context otherwise requires,-

- (a) "Appointing Authority" means the Governor of Rajasthan;
- (b) "Cadre" means the cadre of District Judge, Senior Civil Judge and Civil Judge as provided under rule 5 of part-II of these rules;
- (c) "Cadre Post" means any post specified in Schedule-I;
- (d) "Commission" means the Rajasthan Public Service Commission;
- (e) "Court" means the High Court of Judicature for Rajasthan;
- (f) "Governor" and "Government" shall mean respectively the Governor and the Government of Rajasthan;
- (g) "Member of the Service" means a person appointed substantively to a post in the service under the provisions of these Rules or orders made under the Rules repealed by these Rules and includes a person placed on probation;
- (h) "Official Gazette" means Official Gazette of the Government of Rajasthan;
- (i) "Recruiting Authority" means the court and until creation of examination cell in the court, the Commission.
- (j) "Schedule" means a Schedule to these Rules;
- (k) "Service" means the Rajasthan Judicial Service;
- (l) "Substantive appointment" means an appointment made under the provisions of these rules to a substantive vacancy after due selection by any of the methods of recruitment prescribed under these Rules and includes an appointment on probation followed by confirmation on completion of the probation period; and
- (m) "State" means the State of Rajasthan.
- (n) "Written Examination" means Competitive Examination. (Ins.)²

4. Interpretation.- Unless the context otherwise requires the General Clauses Act, 1955 (Rajasthan Act No.VIII of 1955) shall apply for the interpretation of these Rules as it applies for the interpretation of any of the Rajasthan Act.

¹ Pub. in Rajasthan Gazette, Extraordinary Part 4-C(i), Dt. 19.01.2010, page 117 (w.e.f. 19.01.2010), Notification. No. F1(1)DOP/A-2/2010.

² Amended Vide Notification. No.F.1(3)/DOP/A-II/2010,G.S.R.NO.35 Dt.10.06.2011.

PART – II**CADRE**

5. Composition of service.- (1) On and from the date of commencement of these Rules, the Rajasthan Judicial Service shall stand re-constituted and re-designated into the following three cadres, namely:-

- (A) District Judge,
- (B) Senior Civil Judge, and
- (C) Civil Judge.

(2) On and from the date of commencement of these Rules, the existing posts included in cadres specified below in column No. (1) shall stand re-designated as the cadres specified below in corresponding entries given in column No. (2) and the same shall constitute the Service:-

Existing post(s) (1)	Cadre of the Service. (2)
(i) District Judge (Super time Scale), (ii) District Judge (Selection Scale), (iii) Additional District Judge and post equivalent thereto.	(A) District Judge
(i) Civil Judge (Senior Division Super time Scale). (ii) Civil Judge (Senior Division Selection Scale). (iii) Civil Judge (Senior Division Senior Scale).	(B) Senior Civil Judge
(i) Civil Judge (Junior Division Senior Scale). (ii) Civil Judge (Junior Division Ordinary Scale).	(C) Civil Judge

Explanation:- Senior Civil Judge to include Chief Metropolitan Magistrate, Chief Judicial Magistrate, Additional Chief Metropolitan Magistrate and Additional Chief Judicial Magistrate; Civil Judge to include Metropolitan Magistrate and Judicial Magistrate.³

6. Strength of the Service.- (1) The strength of the Service in each cadre and number of other posts shall be determined by the Government from time to time, in consultation with the Court and the existing posts in each cadre in the service shall be as specified in Schedule-I.

(2) The strength of other posts manned by the members of the service shall be as specified in Schedule-II unless any order varying the same is issued under sub-rule (1):

Provided that the State Government may, in consultation with the Court, create any permanent or temporary post from time to time as may be considered necessary and may abolish any such post or posts in the like manner without thereby conferring any right on any person for any type of claim.

PART- III**GENERAL CONDITIONS**

7. Determination of vacancies.- (1) Subject to the provisions of these rules, the Court shall determine and notify the actual number of existing and expected vacancies in each cadre as per the time schedule specified in Schedule-III.

(2) Where the vacancies in the cadre are to be filled in by a single method, the vacancies so determined shall be filled in by that method.

(3) Where the vacancies in the cadre are to be filled in by more than one methods, the apportionment of vacancies determined under sub-rule (1), to each such method shall be done maintaining the prescribed percentage for the particular method taking into consideration the overall number of posts already filled in:

Provided that the apportionment for filling up vacancies in the cadre of District Judge, shall be made in a cyclic order of respective quota of each category, i.e. Promotee on the basis of merit-cum-seniority, Promotee on the basis of Limited Competitive Examination and the Direct Recruittee.

8. Examination:- For filling up of vacancies in the cadre of District Judge the examination shall be conducted by the High Court and for Civil Judge, examination shall be conducted by the Recruiting Authority on or before the dates specified in the Schedule-III ⁴

9. Zone of consideration. - The zone of consideration of persons eligible for appointment by promotion shall be confined to three times the number of vacancies to be filled in by promotion.

10. Reservation of vacancies for Scheduled Castes, Scheduled Tribes, Other Backward Classes, More Backward Classes⁵, Economically Weaker Sections⁶, Persons with Disabilities and Women candidates.- (1) Reservation of posts for Scheduled Castes and Scheduled Tribes shall be only at the time of initial recruitment in the proportion of 16% and 12% respectively of the vacancies advertised and same shall be followed in respect of subsequent recruitment also till the ultimate percentage of reservation is reached as above:

Provided in the event of non-availability of eligible and suitable candidates amongst Scheduled Castes and Scheduled Tribes, as the case may be, in a particular year of recruitment the vacancies so reserved for them shall be filled in accordance with the normal procedure. Such vacancies for the current recruitment which remain unfilled shall be carried forward to subsequent three recruitment years in total, and thereafter such reservation would lapse.

(2) Reservation of posts for Other Backward Classes shall be only at the time of initial recruitment in the proportion of 21% of the vacancies advertised. In the event of non-availability of eligible and suitable candidates amongst Other Backward Classes in a particular year of recruitment, the vacancies so reserved for them shall be filled in accordance with the normal procedure.

Explanation: For the purpose of this sub rule Other Backward Classes shall mean the classes as mentioned in Notification No. F.11(125)R&P/swd/92-93/52307 Dated August 6, 1994 as amended from

⁴ Amended Vide Notification. No. F.1(3)/DOP/A-II/2010,G.S.R.NO.35 DT.10.06.2011].

⁵ Inserted vide GSR 93 Pub. in Raj.Gaz .Exty Part IV-C-dated 27.12.2018 page 119

⁶ Inserted vide Notification No. F.1(3)DOP/A-II/2010-Pt. Dt. 21.08.2020 GSR 200 Pub. in Raj.Gaz .Exty Part IV-C-dt 21.08.2020

time to time.

(3) “Reservation of vacancies for women:- Reservation of vacancies for women candidates shall be 30 % category wise in the direct recruitment, out of which one third shall be for widows and divorced women candidates in the ratio of 80:20. In the event of non availability of eligible and suitable candidates, either in widow or in divorcee, in particular year, the vacancies may first be filled by interchange, i.e. vacancies reserved for widows to the divorcees or vice versa. In the event of non availability of sufficient widow and divorcee candidates, the unfilled vacancies, shall be filled by other women of the same category and in the event of non availability of eligible and suitable women candidates, the vacancies so reserved for them shall be filled up by male candidates of the category for which vacancy is reserved . The vacancy so reserved for women candidates shall not be carried forward to the subsequent year. The reservation for women including widows and divorcee women shall be treated as horizontal reservation, within the category, i.e. even the women selected in general merit of the category shall first be adjusted against the women quota”

Explanation :- In the case of widow, she will have to furnish a certificate of death of her husband from the competent authority and in case of divorce, she will have to furnish the proof of divorce.⁷

⁸(4) Reservation of vacancies for Persons with benchmark disabilities in the recruitment to the service shall be in accordance with the rules of the State issued from time to time in this behalf.⁹

(5) Reservation of posts for More Backward Classes shall be ¹⁰5% in terms of the Rajasthan Backward Classes (Reservation of Seats in Educational Institutions in the State and of Appointments and posts in Service under the State) Act, 2017, as amended from time to time. In the event of non availability of eligible and suitable candidates amongst More Backward Classes in a particular year of recruitment the vacancies so reserved for them shall be filled in accordance with the normal procedure:¹¹

[Deleted]¹²

¹³(6) **Reservation of vacancies for the Economically Weaker Sections.-** Reservation of vacancies for **Economically Weaker Sections** shall be 10% in direct recruitment in addition to the existing reservation. In the event of non-availability of eligible and suitable candidate amongst Economically Weaker Sections in a particular year, the vacancies so reserved for them shall be filled in accordance with the normal procedure.

Explanation: For the purpose of this rule ‘Economically Weaker Sections’ shall be the persons who are bonafide resident of Rajasthan and not covered under the existing scheme of reservations for the Scheduled Castes, the Scheduled Tribes, the Backward Classes, the More Backward Classes and whose family has gross annual income below rupees 8.00 lakh. Family for this purpose will include the person who seeks benefit of reservation, his/her parents, siblings below the age of 18 years, his/her spouse and children below the age of 18 years. The income shall include income from all sources i.e. salary, agriculture, business, profession etc. and it will be income for the financial year immediately preceding the year of application.

⁷ Substituted vide Notification no F.1(3)DOP/A-II/2010 Jaipur.dated:28.11.2017.

⁸ Substituted vide Notification No. F.1(3)DOP/A-II/2010-Pt. Dt. 21.08.2020 GSR 200 Pub. in Raj.Gaz .Exty Part IV-C-dt 21.08.2020

⁹ Substituted vide GSR 93 Pub. in Raj.Gaz .Exty Part IV-c dated 27.12.2018 page 119

¹⁰ Inserted vide Notification No. F.1(3)DOP/A-II/2010-Pt. Dt. 21.08.2020 GSR 200 Pub. in Raj.Gaz .Exty Part IV-C-dt 21.08.2020

¹¹ Inserted vide GSR 93 Pub. in Raj.Gaz .Exty Part IV-dated 27.12.2018 page 119

¹² Proviso deleted vide Notification No. F.1(3)DOP/A-II/2010-Pt. Dt. 21.08.2020 GSR 200 Pub. in Raj.Gaz .Exty Part IV-C-dt 21.08.2020

¹³ New Sub Rule added vide Notification No. F.1(3)DOP/A-II/2010-Pt. Dt. 21.08.2020 GSR 200 Pub. in Raj.Gaz .Exty Part IV-C-dt 21.08.2020

11. Nationality.- A candidate for appointment to the Service must be a citizen of India.

12. Disqualifications for appointment.- No person shall be qualified for appointment to the Service or being in Service.-

- (a) if he has more than one spouse living;
- (b) if he has been dismissed or removed from service by any High Court, Government or Statutory Body or Local Authority;
- (c) if he was or is convicted for any offence involving moral turpitude or has been permanently debarred or disqualified by any High Court or Union Public Service Commission or any State Public Service Commission from appearing in any examination or interview;
- (d) if he being an Advocate was found guilty of professional misconduct under the provisions of Advocates Act, 1961 (Central Act 25 of 1961) or other law for the time being in force.
- (e) if he has more than two children on/or after the date of commencement of these rules:

Provided that the candidate having more than two children shall not be deemed to be disqualified for appointment so long as number of children he/she has on the date of commencement does not increase:

Provided further that where a candidate has only one child from earlier delivery but more than one child is born out of a single subsequent delivery, the children so born shall be deemed to be one entity while counting the total number of children.

"Provided also that while counting the total number of children of a candidate, the child born from earlier delivery and having disability shall not be counted."¹⁴

Provided also that any candidate who performed remarriage which is not against any law and before such remarriage he is not disqualified for appointment under this sub-rule, he shall not be disqualified if any child is born out of single delivery from such remarriage."¹⁵

Explanation : For the purpose of this clause, child born within 280 days from the date of commencement of these rules shall not constitute disqualification.

- (f) if he has accepted or accepts dowry at the time of his marriage.

Explanation: In this clause, the word "dowry" shall have the same meaning as assigned it in Dowry Prohibition Act, 1961 (Central Act 26 of 1961)

13. Canvassing.- No recommendation for recruitment either written or oral other than that required under these Rules, shall be taken into consideration. Any attempt on the part of a candidate to enlist support directly or indirectly for his candidature by other means shall disqualify him for recruitment.

14. Employment by irregular or improper means.- A candidate who is or has been declared by the Recruiting Authority or the Appointing Authority, as the case may be, guilty of impersonation or of submitting fabricated or tampered with documents or of making statements which are incorrect or false or of suppressing material information or using or attempting to use unfair means in the examination or interview or otherwise resorting to any other irregular or improper means for obtaining admission to

¹⁴ Inserted vide GSR 92 Pub. in Raj.Gaz .Exty Part IV-c dated 27.12.2018 page 117

¹⁵ Inserted vide GSR 92 Pub. in Raj.Gaz .Exty Part IV-c dated 27.12.2018 page 117

the examination or appearance at any interview shall, in addition to rendering himself liable to criminal prosecution, be debarred either permanently or for a specified period,-

- (a) by the Recruiting Authority or the Appointing Authority, as the case may be, from admission to any examination or appearing at any interview held by the Recruiting Authority for selection of candidates, or
- (b) by the Government from employment under the Government.

15. Temporary or officiating appointments.- On occurrence of temporary or permanent vacancy, in the cadre of District Judge or the Senior Civil Judge, as the case may be, (Deleted)¹⁶if in the opinion of the Court such vacancy is to be filled in immediately, the Court may (Subs.¹⁷)recommend to the Appointing Authority the names of the persons eligible for appointment maximum for a period of one year and such appointment shall not confer any rights upon the person so appointed.

Provided, for reasons to be recorded in writing, such period may be extended further for one year by the Court.(Ins.)¹⁸

PART – IV

METHODS OF RECRUITMENT

A - RECRUITMENT TO THE CADRE OF CIVIL JUDGE

16. Source of recruitment.- Recruitment to the posts in Service to the cadre of Civil Judge shall be made only by direct recruitment on the basis of the result of a competitive examination conducted by the Recruiting Authority.

17. Age.- A candidate for direct recruitment to the cadre of Civil Judge must have attained the age of 21 years ¹⁹ and must not have attained the age of 40 years²⁰ on the first day of January following the last date fixed for receipt of applications:

Provided that –

- (i) the upper age limit mentioned above shall be relaxed by 5 years in case of candidates belonging to the Scheduled Castes/Scheduled Tribes, Other Backward Classes, ²¹More Backward Classes and Women Candidates.
- (ii) Deleted²².
- (iii) Deleted²³
- ²⁴(iv) the age relaxation for persons with benchmark disabilities will be admissible as applicable in the State from time to time.

Explanation: The relaxation in age will be admissible only in one category, mentioned in the proviso above.

¹⁶ Amended vide Notification No.F.1 (3) DOP/A-II/2010 Dt. 31.08.2012, pub. in Raj. Gazette Ex-Ordry. Pt. 4-C(i), G.S.R. 57 Dt. 31.08.2012.

¹⁷ Amended vide Notification No.F.1(3)DOP/A-II/2010 Dt. 31.08.2012, pub. in Raj. Gazette Ex-Ordry. Pt. 4-C(i), G.S.R. 57 Dt. 31.08.2012.

¹⁸ Amended vide Notification No.F.1 (3) DOP/A-II/2010 Dt. 31.08.2012, pub. in Raj. Gazette Ex-Ordry. Pt. 4-C(i), G.S.R. 57 Dt. 31.08.2012.

¹⁹ Substituted vide GSR 92 Pub. in Raj.Gaz .Exty Part IV-c dated 27.12.2018 page 117

²⁰ Substituted vide GSR 92 Pub. in Raj.Gaz .Exty Part IV-c dated 27.12.2018 page 117

²¹ Inserted vide Notification No. F.1(3)DOP/A-II/2010-Pt. Dt. 21.08.2020 GSR 200 Pub. in Raj.Gaz .Exty Part IV-C-dt 21.08.2020

²² Deleted vide GSR 92 Pub. in Raj.Gaz .Exty Part IV-c dated 27.12.2018 page 117

²³ Deleted vide Notification No. F.1(3)DOP/A-II/2010-Pt. Dt. 21.08.2020 GSR 200 Pub. in Raj.Gaz .Exty Part IV-C-dt 21.08.2020

²⁴ Substituted vide Notification No. F.1(3)DOP/A-II/2010-Pt. Dt. 21.08.2020 GSR 200 Pub. in Raj.Gaz .Exty Part IV-C-dt 21.08.2020

(v) If for any reason, the written examination/interview is cancelled in any particular year, it shall be open to the Recruiting Authority to grant age relaxation to the candidate to appear in the next examination.²⁵

²⁶(vi) the upper age limit mentioned above shall be relaxed for persons with benchmark disabilities by,-
 (a) 10 years for candidates belonging to General Category;
 (b) 13 years for candidates belonging to Backward Classes and . More Backward Classes; and
 (c) 15 years for candidates belonging to Scheduled Castes or Scheduled Tribes";

²⁷Explanation: The relaxation in age will be admissible only in one category, mentioned in the proviso above.

18. Academic qualifications.- (1) No candidate shall be eligible for recruitment to the Service unless he holds a degree of Bachelor of Laws (Professional) of any University established by Law in India and recognised as such under the Advocates Act,1961.

(2) Every candidate must possess a thorough knowledge of Hindi Written in Devnagari script and Rajasthani dialects and social customs of Rajasthan.

19. Character.- The character of a candidate for direct recruitment to the service must be such as will qualify him for employment in the service. He must produce a certificate of good character from the Principal Academic Officer of the University or College or School in which he was last educated and two such certificates written not more than six months prior to the date of application, from two responsible persons not connected with his University or College or School and not related to him.

20. Scheme of Examination and Syllabus - (1) The competitive examination for the recruitment to the post of Civil Judge shall be conducted by the Recruiting Authority in two stages i.e. preliminary examination and Main examination as per the Scheme specified in Schedule-IV. The marks obtained in the preliminary Examination by the candidate who are declared qualified for admission to the main examination will not be counted for determining their final merit.

(2) The number of candidate to be admitted to the main examination will be fifteen times the total number of vacancies (Category wise) to be filled in the year but in the said range all those candidates who secure the same percentage of marks as may be fixed by the Recruiting Authority for any lower range will be admitted to the Main Examination.²⁸

(3) On the basis of marks secured in Main Examination, candidates to the extent of three times of total number of vacancies (Category wise) shall be declared qualified to be called for interview.

(3-A) The committee consisting of two sitting judges of the High Court and an expert not below the rank of Professor (Law), nominated by the Chief Justice, shall interview the candidates.

(4) The Recruiting Authority shall not recommended a candidate who has failed to appear, in any of the written paper or before the Board for Viva Voce.

²⁵ Amended Vide Notification. No.F.1 (3)/DOP/A-II/2010, G.S.R.NO.35 Dt .10.06.2011.

²⁶ Inserted vide GSR 92 Pub. in Raj.Gaz .Exty Part IV-c dated 27.12.2018 page 117

²⁷ Inserted vide GSR 92 Pub. in Raj.Gaz .Exty Part IV-c dated 27.12.2018 page 117

²⁸ Amended Vide Notification. No.F.1 (3)/DOP/A-II/2010, G.S.R.NO.35 Dt .10.06.2011

(5) Syllabus shall be such as may be prescribed by the Recruiting Authority from time to time.²⁹

[Deleted]³⁰

21. Application.- On receipt of a requisition for recruitment to the service the Recruiting Authority shall invite applications from eligible candidates in the prescribed form obtainable from the office of the Recruiting Authority on payment of such fee and in such manner as the Recruiting Authority may specify from time to time.

22. Examination fee. - A candidate for direct recruitment to a post in the service shall pay to the Recruiting Authority such fee as may be specified or fixed from time to time.

23. Admission. - No candidate shall be admitted to the³¹Main examination unless he holds a certificate of admission granted by and under the authority of the Recruiting Authority.

24. List of candidates recommended by the Recruiting Authority.- The Recruiting Authority shall prepare a list of the candidates in the order of their performance on the basis of their aggregate marks. If two or more of such candidates obtain equal marks in the aggregate, the Recruiting Authority shall arrange them in the order of merit on the basis of their general suitability for service and recommend their names to the Appointing Authority for appointment to the Cadre of Civil Judge:

Provided that the Recruiting Authority shall not recommend a candidate of Scheduled Castes or Scheduled Tribes category unless he obtains minimum 35% marks in the aggregate of written examination and the interview, and, in the case of other candidates, unless he obtains minimum 40% marks in the aggregate of written examination and the interview.

Deleted³²

25. Physical fitness.- (1) No person shall be appointed as a member of the Service unless he is in good mental and bodily health and free from any defect likely to interfere with the efficient performance of his duties as a member of the service.

(2) No candidate recommended by the Recruiting Authority under Rule 24 shall be given appointment in service under Rule 26 unless he is found fit by the Medical Authority notified by the Government. (Subs)³³

Provided, for differently abled candidates, the standard for physical fitness will be the same as is applicable for such candidates in 'Rajasthan Administrative Service'. (Added)³⁴

26. Appointment. - Appointing Authority in consultation with the Court and on being satisfied after such enquiry as it may deem proper that such candidate is suitable in all respects for appointment to the post of Civil Judge, shall appoint in order of merit from the list so prepared under rule 24.

²⁹ Amended Vide Notification. No.F.1(3)DOP/A-II/2010,G.S.R.NO.35 Dt. 10.06.2011.

³⁰ Proviso deleted vide Notification No. F.1(3)DOP/A-II/2010-Pt. Dt. 21.08.2020 GSR 200 Pub. in Raj.Gaz .Exty Part IV-C-dt 21.08.2020

³¹ Inserted vide Notification No. F.1(3)DOP/A-II/2010-Pt. Dt. 21.08.2020 GSR 200 Pub. in Raj.Gaz .Exty Part IV-C-dt 21.08.2020

³² Deleted vide Notification no F..1(3)DOP/A-II/2010 Jaipur.dated:28.11.2017.

³³ Amended vide Notification No.F.1 (3) DOP/A-II/2010 Dt. 31.08.2012, pub. in Raj. Gazette Ex-Ord. Pt. 4-C (i), G.S.R. 57 Dt. 31.08.2012.]

³⁴ Amended vide Notification No.F.1 (3) DOP/A-II/2010 Dt. 31.08.2012, pub. in Raj. Gazette Ex-Ord. Pt. 4-C(i), G.S.R. 57 Dt. 31.08.2012.]

B – RECRUITMENT TO THE CADRE OF SENIOR CIVIL JUDGE

27. Source of appointment.- Appointment to the posts in Service to the cadre of Senior Civil Judge shall be made on the basis of merit cum seniority from amongst the Civil Judges only by promotion by the Appointing Authority on the recommendation of the Court.

28. Preparation of list of eligible Civil Judges. - Whenever the vacancies are determined under Rule 7 in the Cadre of Senior Civil Judge and it is decided to fill up the same, a list of eligible candidates falling within the zone of consideration shall be prepared for consideration.

29. Constitution of selection committee.- For appointment to the Service by promotion, a selection committee shall be constituted by the Chief Justice, which shall recommend to the Court, the names of the officers found suitable for promotion.

30. Appointment.- The Appointing Authority shall make appointment in the cadre of Senior Civil Judge on the recommendation of the Court.

C - RECRUITMENT TO THE CADRE OF DISTRICT JUDGE

31. Source of recruitment: (1) Sixty Five percent posts in the cadre of District Judge shall be filled in by promotion from amongst Senior Civil Judges on the basis of merit-cum-seniority subject to passing of suitability test as prescribed^{35&36}

(2) Ten percent posts in the cadre of District Judge shall be filled in by promotion from Senior Civil Judges strictly on the basis of merit through limited competitive examination conducted by the Court.³⁷

(3) Twenty Five percent posts in the cadre of District Judge shall be filled in by direct recruitment from amongst the eligible Advocates on the basis of written examination and interview conducted by the Court.

(4) For the purpose of proper maintenance and determination of seniority of persons appointed through the aforesaid sources, a roster for filling of vacancies based on quota of vacancies reserved here-in-above, as given in Schedule-V(Subs.)³⁸ shall be maintained. This roster shall operate prospectively.

I – Promotion

32. Recruitment by promotion.- (1) Sixty Five percent posts in the Cadre of District Judge shall be filled in by promotion from amongst Senior Civil Judges (Deleted)³⁹ on the basis of merit-cum-seniority, subject to passing of suitability test as prescribed.^{40&41}

Explanation:- Qualifying the suitability (Subs.)⁴² test shall not affect the inter-se-seniority of the officers in the Cadre of Senior Civil Judges.⁴³

³⁵ Amended Vide Notification. No.F.1DOP/AII/2010,G.S.R.NO.35 Dt..10.06.2011

³⁶ Amended vide Notification No.F.1 (3) DOP/A-II/2010 Dt. 31.08.2012, pub. in Raj. Gazette Ex-Ord. Pt. 4-C (i), G.S.R. 57 Dt. 31.08.2012.]

³⁷ Amended Vide Notification. No.F.1DOP/AII/2010,G.S.R.NO.35 Dt..10.06.2011

³⁸ Amended vide Notification. No.F.1 (3) DOP/A-II/2010 Dt. 31.08.2012, pub. in Raj. Gazette Ex-Ord. Pt. 4-C(i), G.S.R. 57 Dt. 31.08.2012.

³⁹ Deleted vide Notification. No.F.1(3)DOP/A-II/2010 Dt. 31.08.2012, pub. in Raj. Gazette Ex-Ord. Pt. 4-C(i), G.S.R. 57 Dt. 31.08.2012.

⁴⁰ Amended Vide Notification. No.F.1DOP/AII/2010,G.S.R.NO.35 Dt. 10.06.2011

⁴¹ Amended vide Notification. No.F.1(3)DOP/A-II/2010 Dt. 31.08.2012, pub. in Raj. Gazette Ex-Ord. Pt. 4-C(i), G.S.R. 57 Dt. 31.08.2012.

⁴² Amended vide Notification. No.F.1(3)DOP/A-II/2010 Dt. 31.08.2012, pub. in Raj. Gazette Ex-Ord. Pt. 4-C(i), G.S.R. 57 Dt. 31.08.2012.

⁴³ Amended Vide Notification. No.F.1DOP/AII/2010,G.S.R.NO.35 Dt..10.06.2011

(2) The recruitment in the cadre of District Judges under sub-rule (2) of rule 31 shall be made by a Limited Competitive Examination conducted by the Court in accordance with the scheme of the examination prescribed under Schedule-VI ⁴⁴and Syllabus for the Examination shall be as specified in Schedule X. (Subs.)⁴⁵

Provided that in the event of non-availability of successful candidates in the limited competitive examination the vacant posts be filled up by regular promotion in accordance with these rules. (ins.)⁴⁶

(3) A Senior Civil Judge who has completed actual five years service as on the first day of January preceding the last date fixed for the receipt of the applications shall be eligible for appearing in the Limited Competitive Examination for promotion to the Cadre of District Judge.

(4) For the purpose of Limited Competitive Examination, applications shall be invited by the Court from all eligible Senior Civil Judges in such manner and in such form as may be specified by the Court.

(5) Candidates who have obtained cut off marks as fixed by the High Court in the Limited Competitive Examination shall be eligible for interview by a Committee consisting of Chief justice, Administrative Judge and three other Judges nominated by the Chief Justice. The Committee taking into consideration the performance at examination, the service record and the performance at the interview shall assess the suitability and recommend the names of the officers for promotion.(subs) ⁴⁷

Provided, while considering the service record for assessing the suitability to recommend the names of officers for promotion, it shall be necessary for a candidate to obtain outstanding or very good entries atleast for three years in the last preceding five years with no adverse remarks. (Inst.)⁴⁸

II - Direct recruitment

33. Eligibility for direct recruitment.- For the purpose of direct recruitment under sub-rule (3) of Rule 31, applications shall be invited by the Court from those Advocates, who fulfill the following conditions of eligibility:-

- (i) must have attained the age of 35 years and must not have attained the age of 45 years on the first day of January **following** the last date fixed for receipt of the applications:

Provided that

(a) the upper age limit mentioned above shall be relaxed by 5 years in case of candidates belonging to the Scheduled Castes, Scheduled Tribes, Other Backward Classes, ⁴⁹More Backward Classes and Women Candidates.

(b) If a candidate would have been entitled in respect of his/her age to appear at the examination in any year in which no such examination was held, he/she shall be deemed to be entitled in respect of his/her age to appear at the next following examination.

(c) If for any reason, the written examination/interview is

⁴⁴ Inserted vide GSR 200 Pub. in Raj.Gaz .Exty Part IV-C-dated 21.08.2020

⁴⁵ Amended vide Notification. No.F.1(3)DOP/A-II/2010 Dt. 31.08.2012, pub. in Raj. Gazette Ex-Ordry. Pt. 4-C(i), G.S.R. 57 Dt. 31.08.2012.

⁴⁶ Amended Vide Notification. No.F.1DOP/AII/2010,G.S.R.NO.35 Dt..10.06.2011

⁴⁷ Amended Vide Notification. No.F.1DOP/AII/2010,G.S.R.NO.35 Dt. 10.06.2011

⁴⁸ Amended Vide Notification. No.F.1DOP/AII/2010,G.S.R.NO.35 Dt. 10.06.2011

⁴⁹ Inserted vide Notification No. F.1(3)DOP/A-II/2010-Pt. Dt. 21.08.2020 GSR 200 Pub. in Raj.Gaz .Exty Part IV-C-dt 21.08.2020

cancelled in any particular year, it shall be open to the High Court to grant age relaxation to the candidate to appear in the next examination.(Ins.)⁵⁰

- (ii) must hold a degree of Bachelor of Laws (Professional) of any University established by Law in India and recognised as such under the Advocates Act, 1961.
- (iii) must have been an Advocate for a period of not less than seven years on the last date fixed for receipt of applications.
- (iv) must possess a thorough knowledge of Hindi Written in Devnagri script and Rajasthani dialects and social customs of Rajasthan.
- ⁵¹(v) The character of a candidate must be such as to render him suitable in the opinion of the Recruiting Authority in all respect for appointment to the service. He must produce two certificates of good character, written not more than six months prior to the last date of submission of application, from two responsible persons not related to him.
- (vi) a person dismissed by the Central Government or by a State Government or convicted of an offence involving moral turpitude or any such offence, which in the opinion of the Recruiting Authority renders him unsuitable for appointment in Judicial Service shall not be eligible for appointment. (Subs)⁵²
- (vii) no person shall be appointed as a member of the service unless he is in good mental and bodily health and free from any physical defect likely to interfere with the efficient performance of his duties as a member of the service. Before a candidate is finally approved for appointment by direct recruitment, he shall be required to appear before a medical board which will examine him and certify if he is fit for appointment to the service.

34. Invitation of application.- Applications for direct recruitment to the post in the cadre of District Judge shall be invited by the Court by publishing a notice to that effect in the Rajasthan Gazette or in such other manner as it may deem fit.

35. Form of application.- Application shall be made in the form prescribed by the Court and obtainable from such places as may be notified in the advertisement, on payment of such fee as may be fixed by the Court from time to time.

⁵³**36. Submission of application.-** (1) While submitting application, candidate shall furnish particulars of 10 judgments of the preceding seven years. He shall produce the certified copies of such judgments before the Main Examination, as prescribed by the Recruiting Authority. The Candidate is required to provide particulars of final orders/judgments personally argued by him, not being interlocutory orders, bail orders, orders based on compromise or orders of withdrawal of case.

(2) Every application shall be accompanied by a certificate in the format as prescribed by the Recruiting Authority, from the District Judge concerned where ordinarily the applicant is practicing, as to the character and length of actual practice of the candidate along with such other documents as may be specified.

In case the applicant is practicing in the High Court, the certifying authority shall be Registrar of the concerned High Court and if he is

⁵⁰ Amended Vide Notification. No.F.1DOP/AII/2010,G.S.R.NO.35 Dt.10.06.2011

⁵¹ Substituted vide Notification No. F.1(3)DOP/A-II/2010-Pt. Dt. 21.08.2020 GSR 200 Pub. in Raj.Gaz .Exty Part IV-C-dt 21.08.2020

⁵² Amended Vide Notification. No.F.1DOP/AII/2010,G.S.R.NO.35 Dt.10.06.2011.

⁵³ Substituted vide Notification No. F.1(3)DOP/A-II/2010-Pt. Dt. 21.08.2020 GSR 200 Pub. in Raj.Gaz .Exty Part IV-C-dt 21.08.2020

practicing in the Supreme Court, the certifying authority shall be the Registrar of the Supreme Court.(Subs)⁵⁴

37. Examination fee.- (1) A candidate for direct recruitment to a post in the service must pay such fee and in such manner as may be prescribed by the Court from time to time.

(2) No claim for the refund of the examination fee shall be entertained nor shall the fee be held in reserve for any other examination unless the candidate is not admitted to the examination by the Court.

⁵⁵**38. Scrutiny of applications.-** The Committee constituted by the Chief Justice shall scrutinize the applications of the applicants who are qualified for main examination and shall satisfy itself before granting of certificate in case that the application has been made strictly in accordance with the provisions of these rules and the decision as to the eligibility or otherwise of the candidates for admission in the Main Examination shall be final. No candidate shall be admitted to the Main Examination unless he holds a certificate of admission granted by and under the authority of the Recruiting Authority.(Subs)⁵⁶

⁵⁷**39. Syllabus.-** Syllabus for Preliminary Examination and Main Examination shall be as specified in Schedule – VIII and IX respectively. (Subs)⁵⁸ (Subs.)⁵⁹

⁶⁰**40. Scheme of examination.-** (1) A competitive examination for direct recruitment to the cadre of District Judge shall be held by the Recruiting Authority every year in accordance with Schedule- III.

(2) The competitive examination for the direct recruitment for the cadre of District Judge shall be conducted as per Schedule VII. The Recruiting Authority shall hold the same in three stages i.e. Preliminary Examination, Main Examination and Interview to test the candidates' knowledge (eligibility) and fitness (suitability) for appointment. The marks obtained in the Preliminary Examination by the candidates who are declared qualified for admission to the Main Examination will not be counted for determining their final merit.

(3) The number of candidates to be admitted to the main examination will be to the extent of fifteen times the total number of notified vacancies (Category wise), but in the said range all those candidates who secure the same percentage of marks, as may be fixed by the Recruiting Authority for any lower range, will be admitted to the Main Examination.

(4) On the basis of marks secured in Main Examination, candidates to the extent of three times of total number of notified vacancies (Category wise) shall be declared qualified to be called for interview.

(5) The Committee consisting of the Chief Justice, the Administrative Judge and three sitting Judges of the High Court, nominated by the Chief Justice shall interview the candidates.

(6) The recruiting authority shall not recommend a candidate who has failed to appear in any of the written paper or before the committee for interview.(Subs)⁶¹(Subs)⁶²

⁵⁴ Amended Vide Notification. No.F.1DOP/AII/2010,G.S.R.NO.35 Dt.10.06.2011.

⁵⁵ Substituted vide Notification No. F.1(3)DOP/A-II/2010-Pt. Dt. 21.08.2020 GSR 200 Pub. in Raj.Gaz .Exty Part IV-C-dt 21.08.2020

⁵⁶ Amended Vide Notification. No.F.1DOP/AII/2010,G.S.R.NO.35 Dt.10.06.2011

⁵⁷ Substituted vide Notification No. F.1(3)DOP/A-II/2010-Pt. Dt. 21.08.2020 GSR 200 Pub. in Raj.Gaz .Exty Part IV-C-dt 21.08.2020

⁵⁸ Amended Vide Notification. No.F.1DOP/AII/2010,G.S.R.NO.35 Dt.10.06.2011

⁵⁹ Amended vide Notification. No.F.1(3)DOP/A-II/2010 Dt. 31.08.2012, pub. in Raj. Gazette Ex- Ordy. Pt. 4-C(i), G.S.R. 57 Dt. 31.08.2012.]

⁶⁰ Substituted vide Notification No. F.1(3)DOP/A-II/2010-Pt. Dt. 21.08.2020 GSR 200 Pub. in Raj.Gaz .Exty Part IV-C-dt 21.08.2020

⁶¹ Amended Vide Notification. No.F.1DOP/AII/2010,G.S.R.NO.35 Dt.10.06.2011

41. List of selected candidates.- The ⁶³Court shall prepare the merit list category wise on the basis of aggregate marks obtained in ⁶⁴Main examination and interview considering the suitability in general.

Deleted.⁶⁵

Provided [deleted]⁶⁶ that notwithstanding anything contained in any rule or schedule, and having regard to the requirement of efficiency in service, the court may determine such cut off marks as considered fit for being recommended for appointment. (Ins)⁶⁷

III - Appointment

42. Select List : As far as possible, a select list by putting candidates in cyclic order as provided in Schedule-V, shall be prepared by the Court. (Subs.)⁶⁸

43. Appointment.- On receipt of the select list prepared under rule 42 from the Court, the Appointing Authority after satisfying that the candidates recommended by the Court for appointment are duly qualified in all respects, shall appoint them to the service.

D - PROBATION, CONFIRMATION AND SENIORITY.

44. Probation.- All persons appointed to the service in the cadre of Civil Judge and District Judge by direct recruitment shall be placed on probation for a period of two years:

Provided that such of them as have previous to their appointment to the service officiated on temporary post in the service may be permitted by the Appointing Authority on the recommendation of the Court to count such officiation or temporary service towards the period of probation.

45. Confirmation.- (1) A probationer appointed to the service in the cadre of Civil Judge shall be confirmed in his appointment by the Court at the end of his initial or extended period of probation, if the Court is satisfied that he is fit for confirmation.

(2) A person appointed to the service in the cadre of Senior Civil Judge by promotion shall be substantively appointed by the Court in the cadre as and when permanent vacancies occur.

(3) A probationer appointed to the service in the cadre of District Judge by direct recruitment shall be confirmed in his appointment by the Court at the end of his initial or extended period of probation, if the Court is satisfied that he is fit for confirmation.

(4) A person appointed to the service in the cadre of District Judge by promotion on the basis of merit-cum-seniority or by Limited Competitive Examination shall be confirmed in his appointment by the Court on availability of permanent vacancies in the cadre.

⁶² Amended Vide Notification. No.F.1DOP/AII/2010,G.S.R.NO.35 Dt. 10.06.2011

⁶³ Substituted vide Notification No. F.1(3)DOP/A-II/2010-Pt. Dt. 21.08.2020 GSR 200 Pub. in Raj.Gaz .Exty Part IV-C-dt 21.08.2020

⁶⁴ Substituted vide Notification No. F.1(3)DOP/A-II/2010-Pt. Dt. 21.08.2020 GSR 200 Pub. in Raj.Gaz .Exty Part IV-C-dt 21.08.2020

⁶⁵ Deleted vide Notification no F..1(3)DOP/A-II/2010 Jaipur.dated:28.11.2017.

⁶⁶ Deleted vide Notification no F..1(3)DOP/A-II/2010 Jaipur.dated:28.11.2017.

⁶⁷ Amended Vide Notification. No.F.1DOP/AII/2010,G.S.R.NO.35. Dt.10. 06.2011

⁶⁸ Amended vide Notification. No.F.1 (3) DOP/A-II/2010 Dt. 31.08.2012, Dt. pub. in Raj. Gazette Ex- Ordy. Pt. 4-C(i), G.S.R. 57 Dt. 31.08.2012.]

46. Unsatisfactory progress during probation and extension of probation period.- (1) If it appears to the Court, at any time, during or at the end of the period of probation that a member of the service has not made sufficient use of the opportunities made available or that he has failed to give satisfactory performance, the Appointing Authority may, on recommendations of the Court, discharge him from service:

Provided that the Court may, in special cases, for reasons to be recorded in writing, extend the period of probation of any member of the service for a specified period not exceeding one year.

(2) An order sanctioning such extension of probation shall specify the exact date up to which the extension is granted and further specify as to whether the extended period will be counted for the purpose of increment.

(3) If the period of probation is extended on account of failure to give satisfactory service, such extension shall not count for increments, unless the authority granting the extension directs otherwise.

(4) If a probationer is discharged from service during or at the end of the initial or extended period of probation under sub-rule (1), he shall not be entitled to any claim whatsoever.

47. Seniority.- Subject to the other provisions of these Rules,-

(1) Seniority in the service in the cadre of Civil Judge shall be determined from the date of the order of substantive appointment to the service:

Provided that the seniority of candidates appointed to the service shall, in the case of appointment of more persons than one follow the order in which they have been placed in the list prepared by the Recruiting Authority under Rule 24 of these Rules.

(2) Inter-se seniority of persons promoted to the Senior Civil Judge cadre in the same year shall be the same as it was in the post held by them at the time of promotion.

(3) Seniority of persons appointed to the Service in the District Judge cadre by direct recruitment shall be determined from the date of the order of substantive appointment in the cadre:

Provided that the seniority of direct recruitee to the cadre, in the case of appointment of more persons than one by an order of the same selection, shall follow the order in which they have been placed in the list prepared by the Court under Rule. 41

(4) Inter-se seniority of persons promoted to the District Judge cadre in the same year shall be the same as it was on the post held by them at the time of promotion.

(5) The seniority of direct recruitee vis-a-vis the promotee appointed to the cadre of District Judge shall be determined in the order of their names placed in the (Deleted)⁶⁹Select list prepared under rule 42:

Provided that the persons promoted under Rule 15 shall not be given seniority over the direct recruitee.

⁶⁹

Amended vide Notification. No.F.1(3)DOP/A-II/2010 Dt. 31.08.2012, pub. in Raj. Gazette Ex-Ordry. Pt. 4-C(i), G.S.R. 57 Dt. 31.08.2012.

PART – V**OTHER PROVISIONS****48. Grant of scale under the Assured Career Progression Scheme.-**

(1) Subject to appraisal of their work, and performance by the Court, the Officers of the Civil Judge cadre and Senior Civil Judge cadre, who though, otherwise fit and suitable for promotion have not been so promoted for want of vacancy in the cadre for their promotion, shall in lieu of promotion be granted Assured Career Progression Scales by the Court as under:-

(a) an officer of the Civil Judge cadre shall be eligible for the grant of first and second Assured Career Progression Scales (ACP-I & ACP-II) on completion of 5 and 10 years of continuous satisfactory service in the respective scales.

(b) an officer of the Senior Civil Judge cadre shall be eligible for the grant of first and second Assured Career Progression Scale (ACP-I & ACP-II) on completion of 5 and 10 years continuous satisfactory service in the respective scales.

(2) Assured Career Progression Scale of pay shall not be granted to those officers who have declined or forgone regular promotion on any ground.

(3) Any officer to whom Assured Career Progression Scale of pay has been granted, refuses functional promotion to the higher cadre in his turn of promotion shall be reverted to his original pay scale.

(4) Scales of pay of Assured Career Progression-I and Assured Career Progression-II shall be such as may be prescribed by the Government under the rules governing pay scales of the Judicial Officers.

49. Grant of selection scale to District Judges.- The Officers of the District Judge cadre, who have put in not less than 5 years service shall be granted selection scale by the Court on the basis of merit to the extent of 25 percent of the effective strength of District Judges. (Subs)⁷⁰

50. Grant of super-time scale to District Judges.-The Officers of the District Judge cadre, who have put in not less than three years service in the selection scale shall be granted super-time scale by the court on the basis of merit after taking into consideration the entire service record to the extent of 10 percent of effective strength of District Judges. (Subs)⁷¹

PART-VI.**PAY, ALLOWANCES, AMENITIES, ADVANCES AND OTHER FINANCIAL BENEFITS.**

51. Pay scales. - The pay scales of the persons appointed to the posts in the service shall be governed by the Orders issued in this behalf by the Governor, from time to time.

52. Pay, allowances, amenities, advances and other financial benefits.- Every member of the service in addition to any other allowances, amenities and advances availed by him and admissible to him under the

⁷⁰ Amended Vide Notification. No.F.1DOP/AII/2010,G.S.R.NO.35 Dt.10.06.2011.

⁷¹ Amended Vide Notification. No.F.1DOP/AII/2010,G.S.R.NO.35 Dt.10.06.2011.

rules/orders made by the Government from time to time, shall be entitled to receive or reimburse the following allowances, amenities, and financial benefits on and from the date and in such manner as may be specified by the Government from time to time by general or special order, namely:-

1. Supply of News paper(s) and magazine,
2. City Compensatory Allowance,
3. Robe Allowance,
4. Conveyance Allowance,
5. Sumptuary Allowance,
6. Medical Facility,
7. Leave Travel Concession,
8. Home Travel Concession,
9. Concurrent Charges Allowance,
10. Transfer Grant,
11. Reimbursement of Electricity and Water Charges,
12. Soft Loan and Advances,
13. Rent free furnished Government Accommodation or House Rent Allowance,
14. Telephone Facilities,
15. Benefit of Leave encashment, and
16. Any other facility as may be provided to the Judicial Officers from time to time by the State Government or the Central Government.

53. Leave, allowances and pension etc.- Except as otherwise provided in these Rules and until separate rules are framed by the Government in this regard, the allowances, pension, leave, conduct and other conditions of service of the members of the Service shall be regulated by the following Rules, as amended from time to time, namely:-

1. The Rajasthan Service Rules, 1951, as amended from time to time;
2. The Rajasthan Civil Services (Classification and Appeal) Rules, 1958, as amended from time to time;
3. The Rajasthan Civil Services (Conduct) Rules, 1971, as amended from time to time;
4. The Rajasthan Civil Services (Pension) Rules, 1996, as amended from time to time;
5. The Rajasthan Travelling Allowances Rules, 1971, as amended from time to time; and
6. Any other Rules governing general conditions of service, made by the Governor in Exercise of powers conferred under the proviso to Article 309 of the Constitution of India and for the time being in force and applicable to the members of the State Services.

Provided that an Advocate appointed as a Civil Judge or a District Judge, shall be entitled to reckon as service qualifying for superannuation pension & other retirement benefits, the actual period of practice put in by him at the Bar, not exceeding three years or seven years respectively.⁷²

⁷²

Inserted vide notification. No.1(3)/DOP/A-II/2010, G.S.R.NO.69 dt. 30.03.2015- Raj. Gaz.,Exty.,Pt., IV-C(1) ,dt. 30.03.2015, p.109.[w.e.f.19.01.2010]

PART - VII**MISCELLANEOUS**

54. Oath.- Every person appointed to the service shall make and subscribe an oath or affirmation in the prescribed form set out for this purpose in Annexure-"A" appended to these rules.

55. Deputation.- (1) Any member of the service may be deputed by the Governor, in consultation with the Court to perform the duties of any post in the Central Government or a State Government or to serve in a body incorporated or not, which is wholly or substantially owned or controlled by the Government.

(2) The terms and conditions for placing a member of the Service on deputation shall be such as may be specified by the Government in consultation with the Court.

(3) Such deputation shall not be for more than three years, which shall not be extended further in any case beyond a period of two year except by the Court for special reasons to be recorded.

(4) A member of the service repatriated back from deputation shall not be sent on deputation again before completion of a period of five years on a judicial post under the Court.

56. Re-employment. - The Appointing Authority in case of temporary vacancy in the Cadre of District Judge on the recommendation of the Court may provide re-employment to a retired Judicial Officer in the District Judge Cadre till the age of 62 years.

57. Repeal and savings.- The Rajasthan Higher Judicial Service Rules, 1969 and the Rajasthan Judicial Service Rules, 1955, as amended from time to time, are hereby repealed:

Provided that such repeal shall not affect any order made, action taken, effects and consequences of anything done or suffered there under or any right, privilege, obligation or liability already acquired, accrued or incurred there under, or enquiry, verification, or proceedings in respect thereofmade.

SCHEDULE – I^{73 74}
 [See Rule 3(c) & 6(1)]
CADRE STRENGTH OF THE SERVICE
"A"
DISTRICT JUDGE CADRE

S.No.	Designation of Post	Strength
1	2	3
a)	<p><u>District & Sessions Judge:-</u></p> <p>Ajmer/ Alwar/ Balotra/ Banswara/ Baran/ Bharatpur/ Bhilwara/ Bikaner/ Bundi/ Chittorgarh/ Churu/ Dausa/ Dholpur/ Dungarpur/ Ganganagar/ Hanumangarh/ Jaipur District/ Jaipur Metropolitan/ Jaisalmer/ Jalore/ Jhalawar/ Jhunjhunu/ Jodhpur District/ Jodhpur Metropolitan/ Karauli/ Kota/ Merta/ Pali/ Pratapgarh/ Rajsamand/ Sawaimadhopur/ Sikar/ Sirohi/ Tonk/ Udaipur</p>	35
b)	<p><u>Additional District & Sessions Judge:-</u></p> <p>No.1 Ajmer/ No.2 Ajmer/ No.3 Ajmer/No.4 Ajmer / No.5 Ajmer/ No.1 Beawar/ No.2 Beawar/ No.3 Beawar/ No.1 Kekari/ No. 2 Kekari/ No. 1 Kishangarh/ No. 2 Kishangarh/</p> <p>No.1 Alwar/ No.2 Alwar/ No.3 Alwar/ No. 4 Alwar/No. 5 Alwar/No. 6 Alwar/ Bansoor / No.1 Behror / No.2 Behror/ No.1 Kishangarhbas/ No.2 Kishangarhbas/ Laxmangarh(Alwar)/ Rajgarh (Alwar)/ No.1 Tijara / No.2 Tijara / Mundawar/</p> <p>Balotra/ No. 1 Barmer/ No.2 Barmer /</p> <p>No.1 Bharatpur/ No.2 Bharatpur/ No.3 Bharatpur/ No.4 Bharatpur/ No.1 Bayana/ No.2 Bayana/No.1 Deeg/ No.2 Deeg/ Kaman/</p> <p>Banswara/</p> <p>No.1 Baran/ No.2 Baran/ Chhabra/</p> <p>No.1 Bhilwara/ No.2 Bhilwara/ No.3 Bhilwara/ Gangapur/ Gulabpura/ Shahpura/</p> <p>No.1 Bikaner/ No.2 Bikaner/ No.3 Bikaner/ No.4 Bikaner/ No. 5 Bikaner/ No. 6 Bikaner/No. 7 Bikaner</p> <p>No.1 Bundi/ No.2 Bundi/</p> <p>No.1 Chittorgarh/ No.2 Chittorgarh/ No.3 Chittorgarh/ No.1 Nimbahera/ No.2 Nimbahera/</p> <p>Churu/ No. 1 Rajgarh (Churu)/ No. 2 Rajgarh (Churu)</p>	190

<p>Ratangarh/ Sujangarh/</p> <p>Dausa/ No. 1 Bandikui/ No. 2 Bandikui / Lalsot / Mahua/</p> <p>Dholpur/ Bari/</p> <p>Dungarpur/ Sagwara/</p> <p>No.1 Ganganagar/ No.2 Ganganagar/ Anoopgarh/ Raisinghnagar/ Srikaranpur/ Suratgarh/ Gharsana/</p> <p>No. 1 Hanumangarh / No. 2 Hanumangarh/ Bhadra/ No. 1 Nohar/ No. 2 Nohar/ Sangaria /</p> <p>No.1 Jaipur District/ No.2 Jaipur District/ No.3 Jaipur District/ No.4 Jaipur District / Chomu/ No.1 Kotputali / No.2 Kotputali/ No. 3 Kotputali / No. 4 Kotputli/ No. 1 Sambhar Lake/ No. 2 Sambhar Lake / No.1 Shahpura (Jaipur District)/ No. 2 Shahpura (Jaipur District)/ Dudu/</p> <p>No.1 Jaipur Metropolitan/ No.2 Jaipur Metropolitan/ No.3 Jaipur Metropolitan/ No.4 Jaipur Metropolitan / No.5 Jaipur Metropolitan/ No.6 Jaipur Metropolitan/ No.7 Jaipur Metropolitan / No. 8 Jaipur Metropolitan/ No.9 Jaipur Metropolitan/ No.10 Jaipur Metropolitan/ No.11 Jaipur Metropolitan/ No.12 Jaipur Metropolitan / No.13 Jaipur Metropolitan/ No.14 Jaipur Metropolitan / No.15 Jaipur Metropolitan / No.16 Jaipur Metropolitan/ No.17 Jaipur Metropolitan / No.18 Jaipur Metropolitan / No. 19 Jaipur Metropolitan HQ Sanganer / No. 20 Jaipur Metropolitan HQ Chomu/</p> <p>Jaisalmer/ Pokaran/</p> <p>Bhinmal (Jalore)/</p> <p>Jhalawar/ Aklera/ Bhawanimandi /</p> <p>No.1 Jhunjhunu/ No.2 Jhunjhunu/ Chirawa/ Khetri/</p> <p>Jodhpur District /Phalodi/</p> <p>No.1 Jodhpur Metropolitan / No.2 Jodhpur Metropolitan / No.3 Jodhpur Metropolitan/ No.4 Jodhpur Metropolitan/ No.5 Jodhpur Metropolitan /No.6 Jodhpur Metropolitan / No. 7 Jodhpur Metropolitan</p> <p>Karauli/ No.1 Hindaun City/ No.2 Hindaun City/</p> <p>No.1 Kota/ No.2 Kota/ No.3 Kota/ No.4 Kota/ No.5 Kota/ No.6 Kota/ Ramganjmandi/</p> <p>Merta /Deedwana/ No.1 Nagaur/ No.2 Nagaur / No. 1 Parbatsar/ No. 2 Parbatsar /Makrana</p> <p>Pali/ Bali/ Jaitaran/ Sojat/ Sumerpur/</p> <p>Rajsamand/ Nathdwara/</p> <p>Sawaimadhampur/ Gangapurcity/</p> <p>No.1 Sikar/ No.2 Sikar/ No.3 Sikar/ No.4 Sikar/ Dataramgarh/ Fatehpur/ Laxmangarh/ Neem ka thana/</p>	
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	SriMadhopur/ No.1 Abu Road (Sirohi)/ No.2 Abu Road (Sirohi)/ Tonk/ Malpura/ No.1 Udaipur/ No.2 Udaipur/ No.3 Udaipur/ No.4 Udaipur/ No.5 Udaipur/ Kherwara/ Salumber	
3.	<u>Judge, Commercial Court</u> Ajmer / No. 1 Jaipur / No. 2 Jaipur / No. 3 Jaipur / No. 4 Jaipur / Jodhpur / Kota / Udaipur	8
4.	<u>P.O. at Rent Appellate Tribunal:-</u> Ajmer/ Jaipur Metropolitan / Jodhpur Metropolitan/ Kota	4
5.	<u>Judge, Special Court, Schedule Caste/ Schedule Tribe (Prevention of Atrocities Cases):-</u> Ajmer/ Alwar/ Baran/ Barmer/ Bharatpur/ Bhilwara/ Bikaner/ Bundi/ Chittorgarh/Churu/ Dausa/ Dholpur/ Ganganagar/ Hanumangarh/ Jaipur / Jaisalmer/Jalore/ Jhalawar/ Jhunjhunu/ Jodhpur / Karauli/ Kota / Merta/ Pali/ Pratapgarh/ Rajsamand/ Sawai Madhopur/ Sikar/ Sirohi/ Tonk/ Udaipur.	31
6.	<u>Additional Sessions Judge, Women Atrocities Cases:-</u> Ajmer/ Bharatpur/ Bhilwara/ Bikaner/ Ganganagar/ No. 1 Jaipur Metropolitan/ No.2 Jaipur Metropolitan/ Jodhpur Metropolitan/ No.1 Kota/ No.2 Kota/ Udaipur.	11
7.	<u>Judge, Special Court (N.D.P.S.Cases):-</u> Bhilwara/ No. 1 Chittorgarh/ No.2 Chittorgarh/ Ganganagar/ Hanumangarh/ Jaipur / Jhalawar/ Jodhpur/ Kota/ Pratapgarh.	10
8.	<u>Judge, Special Court (Dacoity Affected Areas):-</u> Bharatpur/ Dholpur.	2
9.	<u>Judge, Special Court (Prevention of Corruption Act)</u> Ajmer/ Alwar/ Bharatpur/ Bhilwara/ Bikaner/ No. 1 Jaipur / No. 2 Jaipur / No. 3 Jaipur / Jodhpur / Kota/ Pali/ Sri Ganganagar/ No.1 Udaipur/ No. 2 Udaipur	14
10.	<u>Special Judge (C.B.I):-</u> No.1, Jaipur / No.2, Jaipur / No.3, Jaipur / No.4, Jaipur /	6

	No.5, Jaipur / Jodhpur	
11.	<p><u>Judge, Family Court:-</u></p> <p>No.1 Ajmer/ No. 2 Ajmer/ No.1 Alwar/ No. 2 Alwar/ Balotra/ Banswara/ Baran/ No.1 Bharatpur/ No. 2 Bharatpur/ Bhilwara/ No.1 Bikaner/ No.2 Bikaner/ No.3 Bikaner/ Bundi/ Chittorgarh/ Churu/ Dausa/ Dholpur/ Dungarpur/ Ganganagar/ Hanumangarh /No.1 Jaipur / No.2, Jaipur / No.3, Jaipur / Jaisalmer/ Jalore/ Jhalawar/ Jhunjhunu/ No.1 Jodhpur / No.2 Jodhpur / No. 3 Jodhpur/ Karauli/No.1 Kota/ No.2, Kota/ No.3 Kota/ Merta/ Pali/ Pratapgarh/ Rajsamand/Sawai Madhopur/ Sikar/ Sirohi/ Tonk/ No.1 Udaipur/ No. 2 Udaipur</p>	45
12.	<p><u>Judge, Special Court (Communal Riots Cases):-</u></p> <p>Jaipur / Tonk.</p>	2
13.	Judge, Special Court (Sati Nivaran), Jaipur.	1
14.	Judge, Special Court (Fake Currency Cases) Jaipur.	1
15.	Judge, Special Court (Printing and Stationary Embezzlement Cases), Jaipur.	1
16.	Judge, Designated Court, Ajmer.	1
17.	<p><u>Presiding Officer, Special Court for Essential Commodities Act Cases:-</u></p> <p>Jaipur / Jodhpur</p>	2
18.	<p><u>Special Judge, Protection of Children from Sexual Offenses Act, 2012 & Commission for Protection of Child Rights Act, 2005</u></p> <p>No. 1 Ajmer / No. 2 Ajmer / No. 1 Alwar / No. 2 Alwar/ No. 3 Alwar/ No. 4 Alwar / Balotra / Banswara /No.1 Baran / No. 2 Baran / No. 1 Bharatpur / No. 2 Bharatpur / No. 1 Bhilwara / No. 2 Bhilwara / Bikaner / No. 1 Bundi / No. 2 Bundi / Chittorgarh/ Churu / Dausa / Dholpur / Dungarpur / No. 1 Sri Ganganagar / Hanumangarh / Jaipur District / No. 1 Jaipur Metro / No. 2 Jaipur Metro / No. 3 Jaipur Metro / No. 4 Jaipur Metro / No. 5 Jaipur Metro / No. 6 Jaipur Metro / Jalore / Jaisalmer / No. 1 Jhalawar / No. 2 Jhalawar / Jhunjhunu /Jodhpur Metropolitan / Jodhpur District / Karauli /No. 1 Kota / No. 2 Kota / No. 3 Kota / No. 4 Kota / No. 5 Kota / Merta</p>	56

	/ No. 1 Pali / No. 2 Pali / No. 3 Pali / Pratapgarh / Rajsamand / Sawai Madhopur / Sikar / Sirohi / Tonk / No. 1 Udaipur / No. 2 Udaipur	
19.	<u>Presiding Officer, Industrial Dispute Tribunal and Labour Court:-</u> Bharatpur/ Bhilwara/ Bikaner/ Jodhpur / Kota/ Ganganagar/ Udaipur.	7
20.	<u>Judge, Industrial Tribunal:-</u> Alwar/ Jaipur	2
21.	<u>Judge, Labour Court,</u> Ajmer/No.1, Jaipur / No.2, Jaipur	3
22.	<u>Judge, Motor Accident Claims Tribunal:-</u> Ajmer/ Alwar/ Banswara/ Barmer/ Bharatpur/ No. 1 Bhilwara/ No. 2 Bhilwara / Bikaner/ No. 1 Bundi / No. 2 Bundi / Chittorgarh/ Dausa/ Dholpur / Dungarpur/ No. 1 Jaipur / No. 2 Jaipur Metropolitan/ Jhalawar/ Jhunjhunu/ Jodhpur/ Karauli/ No. 1 Kota/ No. 2 Kota/ Merta/ Pali/ Pratapgarh/ Rajsamand/ Sawaimadhapur/ Sikar/ Sirohi/ No. 1 Udaipur/ No. 2 Udaipur.	31
23.	Presiding Officer, Rajasthan State Co-operative Tribunal, Jaipur.	1
24.	Presiding Officer, Rajasthan Non Government Educational Institutions Tribunal, Jaipur.	1
25.	Presiding Officer, Rajasthan Wakf Tribunal, Jaipur	1
26.	Member, State Transport Appellate Tribunal, Jaipur.	1
27.	Member, Rajasthan Civil Services Appellate Tribunal, Jaipur.	1
28.	Member, Board of Revenue, Ajmer	2
29.	Member, Rajasthan Tax Board, Ajmer	1
30.	Member Secretary, Rajasthan State Legal Services Authority, Jaipur.	1
31.	Director, Rajasthan State Legal Services Authority, Mediation and Arbitration, Jaipur.	1
32.	Special Secretary, Mediation and Arbitration, Rajasthan State Legal Services Authority, Jaipur	1

33.	Secretary, Rajasthan High Court Legal Services Committee, Jodhpur/ Jaipur	2
34.	Registrar General, Rajasthan High Court, Jodhpur.	1
35.	Registrar (Vigilance), Rajasthan High Court, Jodhpur.	1
36.	Registrar (Admn.), Rajasthan High Court, Jodhpur.	1
37.	Registrar (Admn.), Rajasthan High Court Bench, Jaipur.	1
38.	Registrar (Rules), Rajasthan High Court, Jodhpur.	1
39.	Registrar (Vigilance), Rajasthan High Court Bench, Jaipur.	1
40.	Registrar (Writs), Rajasthan High Court Bench, Jaipur.	1
41.	Registrar cum Principal Secretary to Hon'ble Chief Justice	1
42.	Registrar (Classification) Rajasthan High Court, Jodhpur/ Jaipur Bench.	4
43.	Director, Rajasthan State Judicial Academy, Jodhpur	1
44.	Additional Director (Admn.) Rajasthan State Judicial Academy, Jodhpur	1
45.	Additional Director (Academic) Rajasthan State Judicial Academy, Jodhpur	1
46.	Registrar (Examination) Rajasthan High Court, Jodhpur	1
47.	Judge, Special Court (Rajasthan Special Court Act, 2012):- Jaipur/ Jodhpur.	2
48.	Registrar H.Q. at Delhi.	1
49.	AdditionalRegistrar (Examination) Rajasthan High Court, Jodhpur	2
50.	Registrar (Judicial) Rajasthan High Court, Jodhpur/ Jaipur Bench	2
51.	Registrar cum-Central Project Coordinator, Jaipur	1
52.	Joint Secretary (Judicial) Rajasthan State Legal Services Authority, Jaipur	1
53.	Joint Secretary, Rajasthan State Legal Services Authority, Jodhpur	1
54.	Secretary, District Legal Services Authority, Ajmer/ Alwar/ Balotra / Banswara / Baran/ Bharatpur/ Bhilwara/ Bikaner/ Bundi/ Chittorgarh/ Churu / Dausa / Dholpur / Dungapur / SriGanganagar/ Hanumangarh/ Jaipur District/ Jaipur Metropolitan/ Jaisalmer / Jalore / Jhalawar/ Jhunjhunu / Jodhpur District / Jodhpur	35

	Metropolitan/ Karauli / Kota/ Merta City/ Pali/ Pratapgarh / Rajsamand / Sawai Madhopur/ Sikar/ Sirohi / Tonk / Udaipur	
	Total	537
55.	Reserved for Leave, Training, Deputation and for holding temporary post @ 10% of the Total Cadre Strength.	54
	GRAND TOTAL	591

SENIOR CIVIL JUDGE CADRE

S.No.	Designation of Post	Strength
1.	<p><u>Senior Civil Judge -cum- Chief Judicial Magistrate/ Senior Civil Judge -cum- Chief Metropolitan Magistrate:-</u></p> <p>Ajmer/ Alwar / Banswara/ Baran/ Barmer/ Bharatpur/ Bhilwara/ Bikaner/ Bundi/ Chittorgarh/ Churu/ Dausa/ Dholpur/ Dungarpur/ Ganganagar/ Hanumangarh/ Jaipur District/ Jaipur Metropolitan/ Jaisalmer/ Jalore/ Jhalawar/ Jhunjhunu/ Jodhpur District/ Jodhpur Metropolitan/ Karauli/ Kota/ Nagaur/ Pali/ Pratapgarh/ Rajsamand/ Sawaimadhapur/ Sikar/ Sirohi/ Tonk/ Udaipur</p>	35
2.	<p><u>Senior Civil Judge-cum-Additional Chief Judicial Magistrate /Senior Civil Judge-cum- Additional Chief Metropolitan Magistrate/ Additional Senior Civil Judge-cum-Additional Chief Judicial Magistrate / Additional Senior Civil Judge-cum-Additional Chief Metropolitan Magistrate:-</u></p> <p>No.1 Ajmer/ No.2 Ajmer/ No.3 Ajmer/ (Railway) Ajmer/ Rent Tribunal, Ajmer/ Special Additional Chief Judicial Magistrate, (PCPNDT Act Cases), Ajmer/ Beawar/ No.1 Beawar/ No. 2 Beawar/ No. 1 Kishangarh/ No. 2 Kishangarh/ No. 1 Kekri/ No. 2 Kekri/ Nasirabad/</p> <p>No. 1 Alwar/ No.2 Alwar/ No.3 Alwar/ Behror/ No. 1 Behror / No. 2 Behror / No. 3 Behror/Bhiwadi/ Kishangarhbas/ Laxmangarh/ No.1 Rajgarh/ No. 2 Rajgarh/Ramgarh/No.1 Tijara/ No. 2 Tijara</p> <p>Banswara/ Ghatol / Kushalgarh/</p> <p>No.1 Balotra / No. 2 Balotra/No.1 Barmer/ No. 2 Barmer/ Gudamalani/</p> <p>Baran/ Atru/ Chhabra/ Chhipabarod/ Mangrol/ Shahbad/</p> <p>No.1 Bharatpur/ No.2 Bharatpur/No.3 Bharatpur/ No.4 Bharatpur/ (Railway), Bharatpur/ Rent Tribunal, Bharatpur/ Special Additional Chief Judicial Magistrate, (PCPNDT Act Cases), Bharatpur/ Bayana/ Deeg/ No. 1 Kaman / No. 2 Kaman / Kumher/ Nadbai/ No. 1 Nagar / No. 2 Nagar / Weir/</p> <p>No. 1 Bhilwara/ No. 2 Bhilwara/ Gangapur/ Gulabpura/ Jahazpur/ Mandal/ Mandalgarh/ Shahpura/</p> <p>No.1 Bikaner/ No.2 Bikaner/ No.3 Bikaner/ No.4 Bikaner/ (Railway) Bikaner/ Rent Tribunal, Bikaner/ Special Additional Chief Judicial Magistrate, (PCPNDT Act Cases), Bikaner / Dungargarh / Loonkaransar / Nokha/</p> <p>Bundi/ Keshoraipatan/ Nainwa/</p> <p>No.1 Chittorgarh/ No.2 Chittorgarh/ Begun/ Badi Sadri/ Dungla/ Kapasan/ No. 1 Nimbahera/ No. 2 Nimbahera/</p>	253

<p>Rawatbhata/ Rajgarh(Churu)/ Ratangarh/ Sujangarh / Sardarshahar/ Dausa/ Bandikui/ No.1 Lalsot/ No.2 Lalsot / Mahuwa/ Sikrai/ Dholpur/ No. 1 Bari/ No. 2 Bari/ No.3 Bari / Dungarpur/ Sagwara/ No. 1 Ganganagar/ No. 2 SriGanganagar/ Anoopgarh/ Padampur/ Raisingnagar/ Sadulshar/ Srikaranpur/ Suratgarh/ Hanumangarh/ Bhadra/ Nohar/ Sangaria/ S.P.E. Cases Jaipur District/ No. 1 Jaipur District/ No.2 Jaipur District/ Chomu/ Dudu / No.1 Kotputli/ No. 2 Kotputli/ Sambhar/ Shahpura/ Kishangarh Renwal/ Additional Chief Judicial Magistrate No.1, JDA, Jaipur/ Additional Chief Judicial Magistrate No.2, JDA, Jaipur/ No.1 Jaipur Metropolitan/ No.2 Jaipur Metropolitan/ No.3 Jaipur Metropolitan/ No.4 Jaipur Metropolitan/ No.5 Jaipur Metropolitan/ No. 6 Jaipur Metropolitan/ No. 7 Jaipur Metropolitan/ No.8 Jaipur Metropolitan/ No.9 Jaipur Metropolitan/ No. 10 Jaipur Metropolitan/ No.11, Jaipur Metropolitan/ No.12 Jaipur Metropolitan/ No.13 Jaipur Metropolitan/ No.14 Jaipur Metropolitan/ No.15 Jaipur Metropolitan/ No.16 Jaipur Metropolitan/ No.17 Jaipur Metropolitan/ No.18 Jaipur Metropolitan H.Q. Amer/ No.19 Jaipur Metropolitan/ No.20 Jaipur Metropolitan/ No.21 Jaipur Metropolitan HQ Sanganer / No. 22 Jaipur Metropolitan HQ Chomu/ No. 23 Jaipur Metropolitan HQ Amer / No. 24 Jaipur Metropolitan / Additional Chief Metropolitan Magistrate (Economic Offences), Jaipur Metropolitan/ (Communal Riots Cases), Jaipur Metropolitan/ (Railway), Jaipur Metropolitan/ Rent Tribunal Jaipur Metropolitan/ Special Additional Chief Judicial Magistrate, (PCPNDT. Act Cases), Jaipur Metropolitan/ Pokran (Jaisalmer)/ No. 1 Jalore/ No. 2 Jalore/ Bhinmal/ Sanchore/ No.1 Jhalawar/ No. 2 Jhalawar/ Aklera/ Bhawanimandi/ Choumahala/ Jhalrapatan/ Manoharthana/ Jhunjhunu/ Khetri/ Nawalgarh/ Udaipurwati/ Pilani/ Bilara (Jodhpur District)/ No. 1 Phalodi / No. 2 Phalodi / Pipar/ No.1 Jodhpur Metropolitan/ No.2 Jodhpur Metropolitan/ No.3 Jodhpur Metropolitan/ No.4 Jodhpur Metropolitan/ No.5 Jodhpur Metropolitan/ No.6 Jodhpur Metropolitan/ ACMM (Railway) Jodhpur Metropolitan/ ACMM (Economic Offences), Jodhpur Metropolitan / ACMM (CBI cases) Jodhpur Metropolitan/ Rent Tribunal Jodhpur Metropolitan/ Special Additional Chief Judicial Magistrate, (PCPNDT. Act Cases), Jodhpur Metropolitan/ Karauli/ Hindaun/</p>	
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	<p>No. 1 Kota/ No.2 Kota/ No.3 Kota/ No.4 Kota/ No.5 Kota/ No.6 Kota/ No. 7 Kota/ (Railway) Kota/ Rent Tribunal Kota/ Special Additional Chief Judicial Magistrate, (PCPNDT Act Cases), Kota / Digod/ Ramganjmandi/ Sangod/</p> <p>Merta/ Degana/ Didwana/ Makrana/ Nagaur/ Parbatsar/</p> <p>Pali/ Communal Riots (Pali)/ Bali/ Jaitaran/ Sojat/ Sumerpur/</p> <p>Partapgarh/ Arnod (Pratapgarh)/ Chhoti Sadri/ Dhariyawad/</p> <p>Rajsamand/ Bheem/ Devgarh / Nathdwara/</p> <p>Sawai Madhopur/ Gangapurecity/</p> <p>Sikar/ Dantanramgarh/ Fatehpur/ Laxmangarh/ No. 1 Neem Ka Thana/ No. 2 Neem Ka Thana/ Ringus/ No.1,Srimadhapur/ No.2, Srimadhapur/</p> <p>Mount Abu (Sirohi)/ Sheoganj/</p> <p>Tonk/ Malpura/ Niwai/ Uniyara/</p> <p>No. 1 Udaipur/ No.2 Udaipur/ No.3 Udaipur/ Rent Tribunal Udaipur/ Special Additional Chief Judicial Magistrate, (PCPNDT. Act Cases), Udaipur/ Jhadol/ Kanore/ Kherwada/ Mavli/ Salumber/ Vallabhagar</p>	
3.	<p><u>OTHER POSTS :-</u></p> <p>Deputy Registrar (Judicial), Jodhpur(2)/ Jaipur(2)/</p> <p>Deputy Secretary, Rajasthan State Legal Services Authority No.1/ No.2 Jaipur/ Deputy Secretary, (Action Plan & ADR) Rajasthan State Legal Services Authority, Jaipur/</p> <p>Deputy Director (Course Director), Rajasthan State Judicial Academy, Jodhpur/ Deputy Director (Admn.), Rajasthan State Judicial Academy, Jodhpur/</p> <p>Additional Director, Prosecution Directorate Home Department Jaipur/</p> <p>Assistant Secretary Lokayukt Sachivalaya Jaipur</p>	11
4.	<p><u>Juvenile Justice Board of ACJM Cadre</u></p> <p>Ajmer/ Alwar /Banswara/ Barmer/ Baran/ Bharatpur/ Bhilwara/ Bikaner/ Bundi/ Chittorgarh/ Churu/ Dausa/ Dholpur/ Dungarpur/ Ganganagar/ Hanumangarh/ Jaipur No.1/ Jaipur No.2/ Jaisalmer/ Jalore/ Jhalawar/ Jhunjhunu/ Jodhpur Metro/ Karauli/ Kota/ Merta City (Nagaur)/ Pali/ Pratapgarh/ Rajsamand/ Sawaimadhapur/ Sikar/ Sirohi/ Tonk/ Udaipur</p>	34
	Total	333
5.	Reserved for Leave, Training, and Deputation and for holding temporary post @10% of the Total Cadre Strength.	33
	Grand Total	366

CIVIL JUDGE CADRE

S.No.	Designation of Post	Strength
1.	<p><u>Civil Judge & Judicial Magistrate / Civil Judge & Metropolitan Magistrate:-</u></p> <p>Ajmer (Distt.)/ Ajmer (East)/ Ajmer (West)/ Ajmer (North)/ Ajmer (South)/ Beawar/ Kishangarh/ Kekri/ Nasirabad/ Pushkar/ Sarwar/ Vijaynagar/</p> <p>No.1,Alwar/ No.2,Alwar/ Bansoor/ Behror/ Bhiwadi/ Kathumer/ Kherlimandi/ Kishangarhbas/ Kotkasim/ Malakhera/ Mundawar/ Laxmangarh/ Rajgarh/ Ramgarh/ Thanagazi/ Tijara /</p> <p>Banswara/ Bagidora/ Gaddi/</p> <p>Balotra / Barmer/ Chouhtan/ Pachpadra/ Siwana / Gudamalani/</p> <p>Bharatpur/ Bayana/ Bhusawar/ Deeg/ Kaman/ Roopwas/ Weir/</p> <p>Baran / Anta/ Atru / Kishanganj/</p> <p>Bhilwara (East)/ Bhilwara (West)/ Aasind/ Bijoliya/ Jahajpur/ Kotri/ Mandal/ Mandalgarh/ Shahpura/</p> <p>Bikaner/ No.3, Bikaner/ Kolayat/ Khajuwala /</p> <p>Bundi/ Hindoli/ Indergarh/ Keshoraipatan/ Lakheri/ Nainwa/ Talera /</p> <p>Chittorgarh/ Badi Sadri/ Begun/ Gangrar/ Kapasan/ Mandafiya/ Nimbahera/ Rashmi/</p> <p>Churu / Rajgarh/ Sardarsahar/ Sujangarh/ Taranagar/</p> <p>Dausa/ Bandikui/ Lalsot/ Mahuwa/ Sikrai/</p> <p>Dholpur/ Bari/ Rajakhera/</p> <p>Dungarpur/ Aashpur/ Seemalwada/</p> <p>SriGanganagar/ Anoopgarh/ Gharsana/ Raisinghnagar/ Vijaynagar/ Suratgarh/</p> <p>Hanumangarh/ Bhadra/ Nohar / Pilibanga/ Rawatsar/ Tibbi/</p> <p>Jaipur Distt./ Chomu/ Jamvaramgarh/ Kotputli/ Phagi/ Sambhar/ Shahpura/ Viratnagar/</p> <p>Civil Judge & Metropolitan Magistrate (East) Jaipur Metropolitan/ (West) Jaipur Metropolitan/</p> <p>Jalore/ Bhinmal/ Raniwada/ Sanchore/</p> <p>Jhunjhunu / Buhana/ Chirawa/ Khetri/ Pilani/ Udaipurwati/</p>	200

	<p>Jhalawar/ Aklera/ Bhawanimandi/ Khanpur/ Pirawa/ Jodhpur Distt./ Balesar/Osian / Pipar/ Phalodi/ Civil Judge & Metropolitan Magistrate, Jodhpur Metropolitan/ Jaisalmer / Karauli/ Nadauti/ Hindaun/ Sapotra/ Srimahaveerji/ Todabhim/ Kota (North)/ Kota (South)/ Digod/ Itawa/ Kanwas/ Ramganjmandi / Merta/ Deedwana/ Jayal/ Kuchamancity/ Ladnu/ Makrana / Nagaur/ Nawa/ Pali/ Bali/ Bar/ Desuri/ Jaitaran/ Marwar Junction/ Rani/ Sadri/ Sojat/ Sumerpur/ Pratapgarh/ Rajsamand/ Amet/ Kumbhalgarh/ Nathdwara/ Railmagra/ Sawaimadhopur/ Bamanwas/ Bonli/ Gangapurcity/ Khandar/ Sikar/ Fatehpur/ Neem-ka-Thana/ Srimadhopur/ Sirohi/ Abu Road/ Pindwada/ Revdar/ Tonk/ Deoli/ Duni/ Malpura/ Niwai/ Todaraisingh/ Uniara/ Udaipur(North)/ Udaipur (South)/ Bhinder/ Gogunda/ Kherwara/ Kotra/ Mavli/ Sarada</p>	
2.	<p><u>Additional Civil Judge & Judicial Magistrate/ Additional Civil Judge & Metropolitan Magistrate:-</u></p> <p>No.1, Ajmer / No.2, Ajmer / No.3, Ajmer / No.4, Ajmer/ No.5, Ajmer/ No.6 Ajmer/ No.1 Beawar/ No.2 Beawar / Kishangarh /</p> <p>No.1 Alwar/ No.2 Alwar / No.3 Alwar / No.4, Alwar/ No. 5 Alwar/No. 6 Alwar</p> <p>Banswara/ No. 1 Barmer / No. 2 Barmer/ Baran/ No.1, Bharatpur/ No.2, Bharatpur / No.3 Bharatpur/ No.4 Bharatpur/ Roopwas/ No.1, Bhilwara/ No.2, Bhilwara / No.3, Bhilwara/ No.1, Bikaner/ No.2,Bikaner/ No.3, Bikaner /</p>	123

<p>No.1, Bundi/ No.2, Bundi/ No.3, Bundi / Chittorgarh/ No.1, Dholpur/ No.2, Dholpur/ No. 3 Dholpur/ Dungarpur/ No.1,Ganganagar/ No.2, Ganganagar/ Suratgarh/ Hanumnagarh/ No.1, Jaipur Distt./ No.2, Jaipur Distt./ No.3, Jaipur Distt./ Chomu/ Kotputli/ Phagi / (East) Jaipur Metropolitan/ (West) Jaipur Metropolitan/ No.1, Jaipur Metropolitan / No.2, Jaipur Metropolitan/ No.3, Jaipur Metropolitan/ No.4, Jaipur Metropolitan /No.5, Jaipur Metropolitan/ No.6, Jaipur Metropolitan/ No.7, Jaipur Metropolitan/ No.8, Jaipur Metropolitan/ No.9, Jaipur Metropolitan/ No.10, Jaipur Metropolitan/ No.11, Jaipur Metropolitan/ No.12, Jaipur Metropolitan/ No.13, Jaipur Metropolitan/ No.14, Jaipur Metropolitan/ No.15, Jaipur Metropolitan/ No.16, Jaipur Metropolitan/ No.17, Jaipur Metropolitan/ No.18, Jaipur Metropolitan/ No.19, Jaipur Metropolitan/ No.20, Jaipur Metropolitan/ No.21, Jaipur Metropolitan/ No.22, Jaipur Metropolitan/ No.23, Jaipur Metropolitan/ No.24 Jaipur Metropolitan/ No.25 Jaipur Metropolitan/ No.26, Jaipur Metropolitan/ No.30, Jaipur Metropolitan/ No.31 Jaipur Metropolitan/ No.32, Jaipur Metropolitan H.Q. Bassi/ No.33, Jaipur Metropolitan H.Q. Sanganer/ No.34, Jaipur Metropolitan H.Q Chaksu / No.35, Jaipur Metropolitan H.Q Amer/ No. 36, Jaipur Metropolitan / No. 37, Jaipur Metropolitan/ No.1, Jodhpur Metropolitan/ No.2, Jodhpur Metropolitan/ No.3, Jodhpur Metropolitan / No.4, Jodhpur Metropolitan / No.5, Jodhpur Metropolitan / No.6, Jodhpur Metropolitan / No.7, Jodhpur Metropolitan/ No.8 Jodhpur Metropolitan / Additional Civil Judge & Special Metropolitan Magistrate (NI Act Cases) No. 9, Jodhpur Metropolitan/ Additional Civil Judge & Special Metropolitan Magistrate (NI Act Cases) No. 10, Jodhpur Metropolitan/ Additional Civil Judge No.11 & Metropolitan Mobile Magistrate, Jodhpur Metropolitan/ Karauli/ No.1, Hindaun/ No.1, Kota (North)/ No.2, Kota (North)/ No.3, Kota (North)/ No.4, Kota (North)/ No.5, Kota (North)/ No.1, Kota (South)/ No.2, Kota (South)/ No.3, Kota (South)/ No.4, Kota (South)/ No.5, Kota (South)/ Merta/ Nagaur/ No.1,Pali / No.2, Pali/</p>	
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	<p>Pratapgarh/ Sawaimadhopur/ No.1Gangapurcity/ No.2 Gangapurcity/ No.1, Sikar/ No.2, Sikar/ Neem ka Thana/ Deoli (Tonk)/ No.1, Udaipur City (North) / No.2, Udaipur City (North)/ No.1, Udaipur City (South)/ No.2, Udaipur City (South)</p>	
3.	<p><u>Special Judicial Magistrate (N.I. Act Cases)</u> No.1 Ajmer/ No.2 Ajmer/ No.3 Ajmer / Beawar/ No.1 Alwar/ No. 2 Alwar/ No. 1 Bhilwara/ No. 2 Bhilwara/ No. 3 Bhilwara/ No. 4 Bhilwara No. 1 Bikaner/ No. 2 Bikaner/ No 3 Bikaner/ Chittorgarh/ No. 1 Sriganganagar / No. 2 Sriganganagar/ No.1, Kota/ No.2 Kota/ No.3 Kota/ No.4 Kota/ Pali/ No.1 Udaipur /No.2 Udaipur/ No.3 Udaipur/ No.4 Udaipur/ No.5 Udaipur / No. 6 Udaipur/ No. 7 Udaipur</p> <p><u>Special Metropolitan Magistrate (NI Act Cases):-</u> No. 1 Jaipur Metropolitan/ No. 2 Jaipur Metropolitan/ No. 3 Jaipur Metropolitan/ No. 4 Jaipur Metropolitan/ No. 5 Jaipur Metropolitan/ No. 6 Jaipur Metropolitan/ No. 7 Jaipur Metropolitan/ No. 8 Jaipur Metropolitan/ No. 9 Jaipur Metropolitan/ No. 10 Jaipur Metropolitan/ No. 11 Jaipur Metropolitan/ No. 12 Jaipur Metropolitan/ No. 13 Jaipur Metropolitan/ No. 14 Jaipur Metropolitan/ No. 15 Jaipur Metropolitan/ No. 16 Jaipur Metropolitan/ No. 17 Jaipur Metropolitan/ No. 18 Jaipur Metropolitan/ No. 19 Jaipur Metropolitan/ No. 20 Jaipur Metropolitan/ No.21 Jaipur Metropolitan /No.22 Jaipur Metropolitan / No.23 Jaipur Metropolitan /No.24 Jaipur Metropolitan /No.25 Jaipur Metropolitan / No.26 Jaipur Metropolitan / No.27 Jaipur Metropolitan / No.28 Jaipur Metropolitan / No.29 Jaipur Metropolitan/ No.1 Jodhpur Metropolitan/ No. 2 Jodhpur Metropolitan/ No.3 Jodhpur Metropolitan / No.4 Jodhpur Metropolitan / No.5 Jodhpur Metropolitan / No.6 Jodhpur Metropolitan / No.7 Jodhpur Metropolitan / No. 8 Jodhpur Metropolitan/ No. 9 Jodhpur Metropolitan/No. 10 Jodhpur Metropolitan</p>	67
4.	<p><u>Nyayadhikari, Gram Nyayalaya:-</u> Pishangan/ Tijara/ Neemrana/ Gadi/ Talwara/ Atru/ Barmer/ Kaman/ Roopwas/ Mandal/ Suwana/ Kolayat/ Bikaner/ Talera/ Chittorgarh/ Bhadesar/ Rajgarh/ Dausa/</p>	45

	Baseri/ Aspur/ Bichhiwara/ Sri Ganganagar/ Anoopgarh/ Hanumangarh/ Bassi/ Sambhar/ Sankra (hq. Pokran)/ Sanchole/ Jhalrapatan/ Nawalgarh/ Osian/ Mandore/ Hindaun/ Itawa/ Khairabad/ Jayal/ Raipur/ Pratapgarh/ Railmagra/ Gangapur City/ Kurli/ Pindwara/ Deoli/ Kherwara/ Girwa.	
	Total	435
5.	Reserve for Leave, Training, Deputation and holding for temporary post @ 10% of the Total Cadre Strength.	44
	GRAND TOTAL	479

Note: Schedule I amended vide notification no. No. F.1(3)DOP/A-II/2010-Pt Jaipur, dated: 20.08.2020

33
SCHEDULE -II⁷⁵
[See Rule 6(2)]
STRENGTH OF THE SERVICE
"A"
DISTRICT JUDGE CADRE

S.No.	Designation of post	Strength
1.	Legal Remembrancer Cum- Principal Secretary to Govt., Law & Legal Affairs Department, Govt. of Rajasthan, Jaipur.	1
2.	Special Secretary, Law (Legislative Drafting) & Joint Legal Remembrancer	1
3.	Special Secretary, Law & Joint Legal Remembrancer	1
4.	Special Secretary, Law (VRS) & Joint Legal Remembrancer	1
5.	Secretary, Law & Joint Legal Remembrancer	1
6.	Special Secretary, Law (Litigation) & Joint Legal Remembrancer	1
7.	Special Secretary, Law (Drafting) & Joint Legal Remembrancer	1
8.	Joint Secretary, Law	1
9.	Director Prosecution	1
10.	Special Secretary (Home) and Joint LR Home Department, Jaipur	1
11.	Secretary, Rajasthan Legislative Assembly, Jaipur.	1
12.	Special Secretary, Rajasthan Legislative Assembly, Jaipur.	1
13.	Secretary, Lokayukta, Rajasthan	1
14.	Deputy Secretary, Lokayukta, Rajasthan	1
15.	Registrar, State Consumer Disputes Redressal Commission, Rajasthan, Jaipur	1
16.	Registrar, State Women Commission, Jaipur	1
17.	Special Secretary (Law), Rajasthan Public Service Commission, Ajmer.	1
18.	Director (Law), Jaipur Development Authority, Jaipur	1
19.	Presiding Officer, Jaipur Development Authority Appellate Tribunal, Jaipur	1
20.	Special Court for trial of Jaipur Bomb Blast Cases, Jaipur	1
21.	Registrar, Rajasthan State Human Right Commission Jaipur	1
22.	Principal Private Secretary to the Govt. Rajasthan State Human Right Commission Jaipur.	1
23.	P.O., Land Acquisition rehabilitation & rearrangement Tribunal, Ajmer	1
24.	Food Safety Appellate Tribunal, Jaipur	1
	Total	24

" B "

SENIOR CIVIL JUDGE CADRE

S.No.	Designation of post	Strength
1.	Deputy Registrar, State Consumer Disputes Redressal Commission, Rajasthan, Jaipur/ Asstt. Government Advocate, Central Service Agency, Supreme Court, New Delhi (ACJM)/ Dy. Director (Law) Revenue Research Training Institution, Ajmer (ACJM)/ Judge Attorney, Assistant Commandant, ITB Police, New Delhi/ Recovery Officer / Registrar, / Assistant Registrar, Debt Recovery Tribunal, Jaipur.	7

" C "

CIVIL JUDGE CADRE

S.No.	Designation of post	Strength
1.	Addl. Civil Judge & Metropolitan Magistrate No. 27, Jaipur Metropolitan/ Addl. Civil Judge & Metropolitan Magistrate No. 28, Jaipur Metropolitan/ Addl. Civil Judge & Metropolitan Magistrate No. 29, Jaipur Metropolitan/ Special Judicial Magistrate (Mobile) No.2 Jaipur District	4

Note: Schedule II amended vide notification No. DOP/A-II/2010 dated 27.02.2018

SCHEDULE-III⁷⁶

[See Rule 7 & 8]

Time Schedule for Examination**A. For filling of vacancies in the cadre of District Judge in respect of**

- i. Twenty five per cent vacancies to be filled by Direct Recruitment from the Bar; and

<u>S.No.</u>	<u>Description</u>	<u>Date</u>
1.	Number of vacancies to be notified by the High Court. Vacancies to be calculated including: a] existing vacancies b] future vacancies that may arise within one year due to retirement. c] future vacancies that may arise due to elevation to the High Court, death or otherwise, say ten per cent of the number of vacancies. d] Vacancies arising due to deputation of judicial officers to other department may be considered as temporary vacancy.	31 st March
2.	Notification inviting applications from eligible candidates.	15 th April
3.	Last date for receipt of applications.	15 th May
4.	Dispatch/Issue of Admit cards to the Candidates for Preliminary Examination.	15 th July
5.	Preliminary Examination.	31 st July
6.	Publication of Model Answer Key and Inviting objection against Model Answer Key.	2 nd August
7.	Declaration of Result of Preliminary Examination and Publication of Final Answer Key.	1 st September
8.	Publication of list of eligible Candidates for Main Examination and Dispatch/Issue of Admit cards to the Candidates for Main Examination.	15 th October
9.	Main Examination.	1 st to 2 nd November
10.	Declaration of result of Main examination.	15 th December
11.	Interview	2 nd to 15 th January
12.	Declaration of final Select List.	16 th January
13.	Communication to the Appointing Authority.	25 th January
14.	Issue of appointment letter by the competent authority for all existing vacant posts as on date.	10 th February
15.	Last date for joining.	10 th March

- ii. Ten percent by promotion through limited competitive examination of Senior Civil Judges not having less than five years of qualifying service.

<u>S.No.</u>	<u>Description</u>	<u>Date</u>
1.	Number of vacancies to be notified by the High Court. Vacancies to be calculated including: a] existing vacancies b] future vacancies that may arise within one year due to retirement. c] future vacancies that may arise due to elevation to the High Court, death or otherwise, say ten per cent of the number of vacancies. d] Vacancies arising due to deputation of judicial officers to other department may be considered as temporary vacancy.	31 st March
2.	Advertisement inviting applications from eligible candidates.	15 th April
3.	Last date for receipt of applications.	15 th May
4.	Dispatch/Issue of Admit cards to the Candidates for Written Examination.	15 th October
5.	Written Examination.	1 st to 2 nd November
6.	Declaration of result of Written examination.	15 th December
7.	Interview	2 nd to 15 th January
8.	Declaration of final Select List.	16 th January
9.	Communication to the Appointing Authority.	25 th January
10.	Issue of appointment letter by the competent authority for all existing vacant posts as on date.	10 th February
11.	Last date for joining.	10 th March

B. For filling of vacancies in the cadre of District Judge in respect of sixty five (Subs)⁷⁷ per cent vacancies to be filled by promotion.

S.No.	Description	Date
1.	Number of vacancies to be notified by the High Court. Vacancies to be calculated including a] existing vacancies b] future vacancies that may arise within one year due to retirement. c] future vacancies that may arise due to elevation to the High Court, death of otherwise, say ten per cent of the number of <u>vacancies</u> .	31st March
2.	Publication of list of eligible officers a] The list may be put on the website b] Zone of consideration should be 1 : 3 of the number of vacancies	15th May
3.	Receipt of judgments from the eligible officers	30th May
4.	Criteria a] ACR for last five years; b] Evaluation of judgments furnished; and c] Evaluation of special report of the District & Sessions Judge.	15th to 31st July
5.	Declaration of final select list and communication to the appointing authority a] Result may be put on the website and also published in the newspaper b] Select list be published in order of merit and should be double the number of vacancies notified.	31st August
6.	Issue of appointment letter by the competent authority for all existing vacant posts as on date	30th September
7.	Last date for joining	31st October

C. For filling of vacancies in the cadre of Civil Judge (Senior Division) to be filled by promotion.

S.No.	Description	Date
1.	Number of vacancies to be notified by the High Court. Vacancies to be calculated including a] existing vacancies b] future vacancies that may arise within one year due to retirement. c] future vacancies that may arise due to promotion, death or otherwise, say ten per cent of the number of <u>vacancies</u> .	31st March
2.	Publication of list of eligible officers a] (Deleted) ⁷⁸ b] Zone of consideration should be 1 : 3 of the number of vacancies	15th May
3.	Receipt of judgments from the eligible officers	30th May

⁷⁷ Amended Vide Notification. No.F.1DOP/AII/2010,G.S.R.NO.35 DT.10.06.2011

⁷⁸ Amended Vide Notification. No.F.1DOP/AII/2010,G.S.R.NO.35 DT.10.06.2011

4.	Criteria a] ACR for last five years; b] Evaluation of judgments furnished; and	1st to 16th August
5.	Declaration of final select list and communication to the appointing authority a] Result may be put on the website and also published in the newspaper b] Select list be published in order of merit and should be double the number of vacancies notified.	15th September
6.	Issue of appointment letter by the competent authority for all existing vacant posts as on date	30th September
7.	Last date for joining	31st October

D. For appointment to the posts of Civil Judge (Junior Division) by direct recruitment.

<u>S.No.</u>	<u>Description</u>	<u>Date</u>
1.	Number of vacancies to be notified by the High Court. Vacancies to be calculated including a] existing vacancies b] future vacancies that may arise within one year due to retirement. c] future vacancies that may arise due to promotion, death or otherwise, say ten per cent of the number of <u>vacancies</u> .	15th January
2.	Advertisement inviting applications from eligible candidates	1st February
3.	Last date for receipt of application	1st March
4.	Publication of list of eligible applicants The list may be put on the website	2nd April
5.	Dispatch/ issue of admit cards to the eligible applicants	2nd to 30th April
6.	Preliminary written examination Objective questions with multiple choice which can be scrutinized by computer	15th May
7.	Declaration of result of preliminary written examination a] Result may be put on the website and also published in the Newspaper b] The ratio of 1: 15(<u>Subs</u>)of the available vacancies to the successful candidates be maintained.	15th June
8.	Final Written examination Subjective/narrative	15th July

9.	Declaration of result of final written examination a) Result may be put on the website and also published in the Newspaper b) The ratio of 1 : 3 of the available vacancies to the successful candidates be maintained. c) Dates of interview of the successful candidates may be put on the internet which can be printed by the candidates and no separate intimation of the date of interview need be sent.	30th August
10.	Viva Voce	1st to 15th October
11.	Declaration of final select list and communication to the appointing authority a) Result may be put on the website and also published in the newspaper b) Select list be published in order of merit and should be double the number of vacancies notified.	1st November
12.	Issue of appointment letter by the competent authority for all existing vacant posts as on date	1st December
13.	Last date for joining	2nd January of the following year

SCHEDULE – IV

[See Rule 20]

A. The examination scheme for recruitment to the cadre of Civil Judge shall consist of an objective type preliminary examination, a written main examination and an interview to test general knowledge of the candidate and his fitness (suitability) for appointment

B. The preliminary examination shall be objective type examination in which 70% weightage will be given to the subjects prescribed in syllabus for Law Paper-I and Law Paper-II and 30% weightage shall be given to test proficiency in Hindi and English language. The marks obtained in the preliminary examination shall not be counted towards the final selection.

C. The main examination shall consist of following subjects:

Subjects	Marks
(i) Law Paper-I	100
(ii) Law Paper-II	100
(iii) Language (i) Paper-I Hindi Essay	50
(ii) Paper-II English Essay	50
(iv) Interview	35

It shall be compulsory to appear, in each and every paper of written test, as also before the Interview Board for viva-voce.

Law Paper-I is designed to test the practical knowledge of the candidates in civil law and procedure e.g. drafting, pleadings, framing issues and writing out judgments etc. in civil cases.

Law Paper-II is designed to test practical knowledge of the candidates in criminal law and procedure e.g. framing charges and writing out the judgments etc. in criminal cases.

Interview: After the marks obtained by the candidate in written test have been received, the Recruiting Authority shall call for interview such of them as have obtained a minimum of

35% marks in each of the law papers and 40% marks in the aggregate:

Provided that a candidate belonging to Scheduled Caste or Scheduled Tribe category shall be deemed to be eligible for interview if he has obtained a minimum of 30% marks in each of the Law papers and 35% marks in the aggregate:

Provided further that as far as practicable, the number of candidates called for interview in accordance with their order of merit in written test shall be approximately three times the vacancies reserved for each category:

Provided also that if the recruiting authority is the Commission A sitting Judge of the High Court to be nominated by the Chief Justice should be invited to participate in the interview as an expert, The advice given by him should ordinarily be prevailed.

In interviewing a candidate, the suitability for employment to the Service shall be tested with reference to his record at the School, College and University, and his character, personality, address and physique. The questions, which may be put to him, may be of a general nature and will not necessarily be academic or legal. The candidate will also be put questions to test his general knowledge including knowledge of current affairs and present day problems. Marks shall also be awarded for the candidate's proficiency in the Rajasthani dialects and his knowledge of social customs of Rajasthan. The marks-so awarded shall be added to the marks obtained in the written test by each candidate.

SCHEDULE -V (Renum.)⁷⁹
(See Rule 31 (4))

Roster for filling up vacancies in the District Judge cadre by direct recruitment and by promotion

Sl.No.of vacancy	Category for which the vacancy should be earmarked
1.	2.
1.	By promotion-merit-cum-seniority
2.	By promotion-merit-cum-seniority
3.	By promotion-merit-cum-seniority
4.	By direct recruitment
5.	By promotion-merit-cum-seniority
6.	By promotion-merit-cum-seniority
7.	By promotion-merit-cum-seniority
8.	By direct recruitment
9.	By promotion-merit-cum-seniority
10.	By promotion-Limited Competitive Examination
11.	By promotion-merit-cum-seniority
12.	By direct Recruitment
13.	By promotion-merit-cum-seniority
14.	By promotion-merit-cum-seniority
15.	By promotion-merit-cum-seniority
16.	By direct Recruitment
17.	By promotion-merit-cum-seniority
18.	By promotion-merit-cum-seniority
19.	By promotion-Limited Competitive Examination
20.	By direct Recruitment
21.	By promotion-merit-cum-seniority
22.	By promotion-merit-cum-seniority
23.	By promotion-merit-cum-seniority
24.	By direct recruitment
25.	By promotion-merit-cum-seniority
26.	By promotion-merit-cum-seniority
27.	By promotion-merit-cum-seniority

28. By direct recruitment
29. By promotion-merit-cum-seniority
30. By promotion-Limited Competitive Examination
31. By promotion-merit-cum-seniority
32. By direct Recruitment
33. By promotion-merit-cum-seniority
34. By promotion-merit-cum-seniority
35. By promotion-merit-cum-seniority
36. By direct Recruitment
37. By promotion-merit-cum-seniority
38. By promotion-merit-cum-seniority
39. By promotion-Limited Competitive Examination
40. By direct Recruitment
41. By promotion-merit-cum-seniority
42. By promotion-merit-cum-seniority
43. By promotion-merit-cum-seniority
44. By direct recruitment
45. By promotion-merit-cum-seniority
46. By promotion-merit-cum-seniority
47. By promotion-merit-cum-seniority
48. By direct recruitment
49. By promotion-merit-cum-seniority
50. By promotion-Limited Competitive Examination
51. By promotion-merit-cum-seniority
52. By direct Recruitment
53. By promotion-merit-cum-seniority
54. By promotion-merit-cum-seniority
55. By promotion-merit-cum-seniority
56. By direct Recruitment
57. By promotion-merit-cum-seniority
58. By promotion-merit-cum-seniority
59. By promotion-Limited Competitive Examination
60. By direct Recruitment
61. By promotion-merit-cum-seniority
62. By promotion-merit-cum-seniority
63. By promotion-merit-cum-seniority
64. By direct recruitment
65. By promotion-merit-cum-seniority
66. By promotion-merit-cum-seniority
67. By promotion-merit-cum-seniority
68. By direct recruitment
69. By promotion-merit-cum-seniority
70. By promotion-Limited Competitive Examination
71. By promotion-merit-cum-seniority
72. By direct Recruitment
73. By promotion-merit-cum-seniority
74. By promotion-merit-cum-seniority
75. By promotion-merit-cum-seniority
76. By direct Recruitment
77. By promotion-merit-cum-seniority
78. By promotion-merit-cum-seniority
79. By promotion-Limited Competitive Examination
80. By direct Recruitment
81. By promotion-merit-cum-seniority
82. By promotion-merit-cum-seniority
83. By promotion-merit-cum-seniority
84. By direct recruitment
85. By promotion-merit-cum-seniority
86. By promotion-merit-cum-seniority
87. By promotion-merit-cum-seniority
88. By direct recruitment
89. By promotion-merit-cum-seniority
90. By promotion-Limited Competitive Examination
91. By promotion-merit-cum-seniority

92. By direct Recruitment
93. By promotion-merit-cum-seniority
94. By promotion-merit-cum-seniority
95. By promotion-merit-cum-seniority
96. By direct Recruitment
97. By promotion-merit-cum-seniority
98. By promotion-merit-cum-seniority
99. By promotion-Limited Competitive Examination
100. By direct Recruitment_(Subs)⁸⁰

SCHEDULE-VI^{81 82}

{See Rule 32(2)}

Scheme for Limited Competitive Examination for Promotion to the District Judge Cadre

(a) The scheme of the Written Examination for Limited Competitive Examination for promotion to the District Judge Cadre shall consist of subjective/narrative type questions, comprising of four Papers of 100 marks, each. The duration of each Paper will be of 03 hours (180 minutes). A candidate shall be required to secure minimum prescribed marks to be declared successful.

<u>Subject</u>	<u>Maximum marks</u>	<u>Minimum marks</u>
1. Paper-I:	100	45
2. Paper-II:	100	45
3. Paper-III:	100	45
4. Paper-IV:	100	36

(b) Interview: The interview shall be of 50 marks. In interviewing a candidate, suitability for promotion to the District Judge Cadre shall be tested with reference to his service record and his character, personality, address and physique. Question which may be put to him may be of a general nature and will not necessarily be academic or legal. The candidate will also be put questions to test his general knowledge including knowledge of current affairs and present day problems. The marks so awarded shall be added to the marks obtained by each candidate in the written examination.

SCHEDULE-VII^{83 84}

[See Rule 40]

Scheme For Competitive Examination For Direct Recruitment To The District Judge Cadre

(a) The Preliminary Examination shall be objective type examination, consisting of 150 multiple choice/objective type questions (carrying 01 mark each) to be solved within a period of three hours (180 Minutes). Recruiting Authority shall prescribe requisite minimum marks. Syllabus for Preliminary Examination shall be as per Schedule-VIII.

⁸⁰ Amended Vide Notification. No.F.1DOP/AII/2010,G.S.R.NO.35 DT.10.06.2011

⁸¹ Deleted vide Notification. No.F.1(3)DOP/A-II/2010 Dt. 31.08.2012, pub. in Raj. Gazette Ex-Ord. Pt. 4-C(i), G.S.R. 57 Dt. 31.08.2012.]

⁸² Substituted vide Notification No. F.1(3)DOP/A-II/2010-Pt. Dt. 21.08.2020 GSR 200 Pub. in Raj.Gaz .Exty Part IV-C-dated 21.08.2020

⁸³ Amended vide Notification. No.F.1(3)DOP/A-II/2010 Dt. 31.08.2012, pub. in Raj. Gazette Ex-Ord. Pt. 4-C(i), G.S.R.57 Dt. 31.08.2012.]

⁸⁴ Substituted vide Notification No. F.1(3)DOP/A-II/2010-Pt. Dt. 21.08.2020 GSR 200 Pub. in Raj.Gaz .Exty Part IV-C-dated 21.08.2020

(b) The Main Examination shall be consisting of subjective/narrative type questions and comprise of four papers of 100 marks each. The duration of each Paper will be of 03 hours (180 minutes). A candidate shall be required to secure following minimum marks in each paper to be declared successful.

<u>Subject</u>	<u>Maximum marks</u>	<u>Minimum marks</u>	
		For SC/ST Candidates	For other Candidates
1. Paper-I:	100	40	45
2. Paper-II:	100	40	45
3. Paper-III:	100	40	45
4. Paper-IV:	100	36	36

(c) **Interview:** The interview shall be of 50 marks. In interviewing a candidate, suitability for employment to the Judicial Service in the Cadre of District Judge shall be tested with reference to his record at the School, College, University, his character, personality, address, logical reasoning and physique. Question which may be put to him may be of a general nature and will not necessarily be academic or legal. The candidate will also be put questions to test his general knowledge including knowledge of current affairs and present day problems, proficiency in the Rajasthani dialects and knowledge of social customs of Rajasthan. The marks so awarded shall be added to the marks obtained by each candidate in the Main Examination.

SCHEDULE-VIII⁸⁵

[See Rule 39]

Syllabus for Preliminary Examination for Direct Recruitment to the District Judge Cadre

S.No.	Subject	No. of questions	Marks
1.	Indian Penal Code, 1860, Code of Criminal Procedure, 1973 and Indian Evidence Act, 1872	25	25
2.	Code of Civil Procedure, 1908, Transfer of Property Act, 1882 and Indian Contract Act, 1872	25	25
3.	The Constitution of India, 1950	10	10
4.	Specific Relief Act, 1963	5	5
5.	Narcotic Drugs and Psychotropic Substances Act, 1985	4	4
6.	The Limitation Act, 1963	3	3
7.	Negotiable Instruments Act, 1881 (Chapters XVII)	3	3
8.	The Rajasthan Land Revenue Act, 1956	5	5
9.	Rajasthan Rent Control Act, 2001	5	5
10.	Hindu Law (Hindu Marriage Act, 1955, Hindu Succession Act, 1956 and Hindu Adoption & Maintenance Act, 1956)	7	7
11.	Scheduled Cast and Scheduled Tribe (Prevention of Atrocities) Act, 1989	3	3
12.	Motor Vehicle Act, 1988 (Chapter X, XI & XII)	4	4
13.	The Rajasthan Court Fees and Suits Valuation Act, 1961, The Registration Act, 1908 and The Rajasthan Stamp Act, 1998	6	6
14.	General Knowledge	15	15
15.	Legal Maxims	5	5
16.	Medical Jurisprudence	5	5
17.	Landmark Judgments	10	10
18.	Language (Hindi & English)	10	10
	Total	150	150

SCHEDULE – IX⁸⁶

[See Rule 39]

Syllabus for Main Examination for Direct Recruitment to the District Judge Cadre**1. Paper- I**

The Code of Civil Procedure, 1908; Transfer of Property Act, 1882; The Indian Evidence Act, 1872; The Arbitration and Conciliation Act, 1996; The Motor Vehicles Act, 1988 (Chapter X, XI and XII and the Second Schedule); The Rajasthan Rent Control Act, 2001; The Specific Relief Act, 1963; The Limitation Act, 1963; Rajasthan Land Revenue Act, 1956 (Chapter I, V and VI) and The Rajasthan Tenancy Act, 1955 (Chapter I, II, IV, VIII and XV).

2. Paper- II

The Constitution of India; Indian Contract Act, 1872; Indian Partnership Act, 1932; The Sale of Goods Act, 1930; Law of Torts; Indian Easements Act, 1882; Hindu Law (Hindu Marriage Act, 1955; Hindu Succession Act, 1956; Hindu Minority and Guardianship Act, 1956; Hindu Adoption and Maintenance Act, 1956); Muslim Law; The Registration Act, 1908; The Rajasthan Stamp Act, 1998; General Rules (Civil and Criminal), 2018 and Interpretation of Statutes.

3. Paper- III

The Code of Criminal Procedure, 1973; Indian Penal Code, 1860; The Indian Evidence Act, 1872; The Narcotic Drugs and Psychotropic Substances Act, 1985; The Juvenile Justice (Care and Protection of Children) Act, 2015; The Negotiable Instrument Act, 1881 (Chapter XVII); The Electricity Act, 2003 (Chapter XIV); The Prevention of Corruption Act, 1988; The Protection of Women from Domestic Violence Act, 2005; The Protection of Children from Sexual Offences Act, 2012 and Medical Jurisprudence.

4. Paper- IV: Writing Skills & Current Legal Knowledge :

- a) Language which includes translation, precis, essays, etc. Translation may include Hindi to English and English to Hindi **(40 marks)**.
- b) Judgment writing **(40 marks):-**
 - i. Settlement of issues
 - ii. Framing of charges
 - iii. Writing of Judgment/ Order
- c) Landmark Judgments of Supreme Court and Rajasthan High Court **(20 marks)**

SCHEDULE – X⁸⁷

{See Rule 32(2)}

Syllabus for Limited Competitive Examination for Promotion to the District Judge Cadre**1. Paper- I**

The Code of Civil Procedure, 1908; Transfer of Property Act, 1882; The Indian Evidence Act, 1872; The Arbitration and Conciliation Act, 1996; The Motor Vehicles Act, 1988 (Chapter X, XI and XII and the Second Schedule); The Rajasthan Rent Control Act, 2001; The Specific Relief Act, 1963; The Limitation Act, 1963; Rajasthan Land Revenue Act, 1956 (Chapter I, V and VI) and The Rajasthan Tenancy Act, 1955 (Chapter I, II, IV, VIII and XV).

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Inserted vide Notification No. F.1(3)DOP/A-II/2010-Pt. Dt. 21.08.2020 GSR 200 Pub. in Raj.Gaz .Exty Part IV-C-dated 21.08.2020

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Inserted vide Notification No. F.1(3)DOP/A-II/2010-Pt. Dt. 21.08.2020 GSR 200 Pub. in Raj.Gaz .Exty Part IV-C-dated 21.08.2020

2. Paper- II

The Constitution of India; Indian Contract Act, 1872; Indian Partnership Act, 1932; The Sale of Goods Act, 1930; Law of Torts; Indian Easements Act, 1882; Hindu Law (Hindu Marriage Act, 1955; Hindu Succession Act, 1956; Hindu Minority and Guardianship Act, 1956; Hindu Adoption and Maintenance Act, 1956); Muslim Law; The Registration Act, 1908; The Rajasthan Stamp Act, 1998; General Rules (Civil and Criminal), 2018 and Interpretation of Statutes.

3. Paper- III

The Code of Criminal Procedure, 1973; Indian Penal Code, 1860; The Indian Evidence Act, 1872; The Narcotic Drugs and Psychotropic Substances Act, 1985; The Juvenile Justice (Care and Protection of Children) Act, 2015; The Negotiable Instrument Act, 1881 (Chapter XVII); The Electricity Act, 2003 (Chapter XIV); The Prevention of Corruption Act, 1988; The Protection of Women from Domestic Violence Act, 2005; The Protection of Children from Sexual Offences Act, 2012 and Medical Jurisprudence.

4. Paper- IV: Writing Skills & Current Legal Knowledge :

- a) Language which includes translation, precis, essays, etc. Translation may include Hindi to English and English to Hindi **(40 marks)**.
- b) Judgment writing **(40 marks):-**
 - i. Settlement of issues
 - ii. Framing of charges
 - iii. Writing of Judgment/ Order
- c) Landmark Judgments of Supreme Court and Rajasthan High Court (20 marks)

ANNEXURE -A

[See Rule 54]

Form of Oath

"I having been appointed as Civil Judge (Junior Division) cum Judicial Magistrate Ist Class/ Additional District & Sessions Judge do swear in the name of God/ solemnly affirm that I will bear true faith and allegiance to the Constitution of India as by Law established, that I will uphold the sovereignty and integrity of India, that I will duly and faithfully and to the best of ability, knowledge and judgment perform the duties of my office without fear and favour, affection or ill-will and that I will uphold the Constitution and the Laws".

Date:

Signature of the Officer,

Place:

Sworn & Signed before me
Signature with date & designation

By Order and in the name of the Governor,

()
----- to the Government